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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 03.07.2025 under the Chairmanship of
Shri Ajay Bhadoo, Director General of Foreign Trade

Meeting No.07AM26 held on 03.07.2025

The following members were present in the meeting:

1. Ms. Shubra	Sr. Development Commissioner
2. Shri Hardeep Singh	Addl. DGFT
3. Shri Rakesh Kumar	Addl. DGFT
4. Shri Abhinav Gupta	Addl. DGFT
5. Shri Lokesh H.D.	Addl. DGFT
6. Shri Randheep Thakur	Joint DGFT
7. Shri Satya Raja Sekhar G	Joint DGFT
8. Shri Pravin Nalawade	Joint DGFT
9. Shri K.Hrushikesh Reddy	Joint DGFT

CASE NO.	NAME OF THE FIRM
1.	M/s. Balaji Speciality Chemicals Limited, Maharashtra
2.	M/s. Alok Industries Limited, Mumbai
3.	M/s. Pritam International Private Limited, Delhi
4.	M/s. Eternis Fine Chemicals Limited, Mumbai
5.	M/s. Hyundai Motor India Limited, Tamil Nadu
6.	M/s. Greenlam Industries Limited, Delhi
7.	M/s. Greenlam Industries Limited, Delhi
8.	M/s. Colorcon Asia Private Limited, Goa
9.	M/s. Abc Cotspin Pvt Ltd, Gujarat
10.	M/s. Mulberry Silks Limited, Bengaluru
11.	M/s. Pashupati Sulzfab, Maharashtra
12.	M/s. Mahalasa Exports, Karnataka
13.	M/s. Pashupati Synthetics, Maharashtra
14.	M/s. Soluble Silicates Private Limited, Kolkata
15.	M/s. Maxmed Life Sciences Private Limited, New Delhi
16.	M/s. Nico Extrusions Limited, Mumbai

Sanjay

17.	M/s. Nico Extrusions Limited, Mumbai
18.	M/s. Nico Extrusions Limited, Mumbai
19.	M/s. Maruti Techno Rubber Pvt Ltd, Noida
20.	M/s. Maruti Techno Rubber Pvt Ltd, Uttar Pradesh
21.	M/s. Maruti Techno Rubber Pvt Ltd, Uttar Pradesh
22.	M/s. Hasthshilp Designer Crete Private Limited, Maharashtra
23.	M/s. Ashim Kar & Industries Private Limited, Kolkata
24.	M/s. Surmount Laboratories Private Limited, Mumbai
25.	M/s. Omkareshwar Embroideries Private Limited, Gujarat
26.	M/s. Omkareshwar Embroideries Private Limited, Gujarat
27.	M/s. Tavaasmi Cotton And Agro Industries Pvt.Ltd, Karnataka
28.	M/s. Metaforge Engineering (India) Private Limited, Pune
29.	M/s. Divine Tubes Private Limited, Gujarat
30.	M/s. Armor Plast Private Limited, Bangalore
31.	M/s. Exim Consultants, Delhi
32.	M/s. Luke Export, Cochin
33.	M/s. Luke Export, Cochin
34.	M/s. Luke Export, Kerala
35.	M/s. Indian Products Private Limited, Bangalore
36.	M/s. Prabhat Elastomers Pvt Ltd, Mumbai
37.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
38.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
39.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
40.	M/s. Electrotherm (India) Limited, Ahmedabad
41.	M/s. Deepali Impex Private Limited, Delhi
42.	M/s. Radnik Exports Global Private Limited, Delhi
43.	M/s. Caplin Steriles Limited, Tamil Nadu
44.	M/s. Mani More Synthetics Pvt.Ltd, Dadra And Nagar Haveli
45.	M/s. Milan Knit Fab, Gujarat
46.	M/s. Mundra Solar Energy Limited, Ahmedabad
47.	M/s. Mundra Solar Energy Limited, Gujarat
48.	M/s. Mundra Solar Energy Limited, Gujarat
49.	M/s. Encube Ethicals Private Limited, Mumbai
50.	M/s. Encube Ethicals Private Limited, Mumbai
51.	M/s. Airotek Suspension Technologies Pvt. Ltd., Pune
52.	M/s. Hara-Her Hygiene Pvt. Ltd., Mumbai.

53.	M/s. Delphi-TVS Technologies Limited, Tamil Nadu
54.	M/s. Shubham Designs, Gujarat
55.	M/s. L&T Valves Limited, Tamil Nadu
56.	M/s. Span Aquatic Products, Karnataka
57.	M/s. Doshion Poly Science Private Limited, Ahmedabad
58.	M/s. Doshion Poly Science Private Limited, Ahmedabad
59.	M/s. Doshion Poly Science Private Limited, Ahmedabad
60.	M/s. Soplar (India) Pvt. Ltd., Bangalore
61.	M/s. Chemtrade Global Impex Llp, Mumbai
62.	M/s. Satyendra Fibre Private Limited, Gujarat
63.	M/s. Mukta Arts Limited, Mumbai
64.	M/s. Piccadilly Hotels Private Limited, Delhi
65.	M/s Kalp Impex, Maharashtra and others.

Case No.01 M/s. Balaji Speciality Chemicals Limited, Maharashtra

F.No. HQRPRCAPPLY00000731AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3111002261 dated 09/05/2023.

This is a review case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.16) wherein Committee had rejected the case.

Applicant Statement: We have Advance Authorization (under Deemed Exports) No. 3111002261 for our export product, Ethylene Di Amine, which has an export quantity of 2100 MT. We have completed 100% of our export obligations under the authorization. Monoethanolamine is one of the input items for this authorization. We can import 2226 MT in accordance with the authorization standards. However, we have only imported 309.9 MT of quantity, with 1916.10 MT still outstanding for import. Due to volatile market conditions, we could not run our plant with full capacity and even closed for some time. Due to the above reasons. We could not import the total quantity of the authorization in time. Since, we have resumed the plant operations and we have started importing the MEA. The authorization is expiring on 09/05/2025 and our imports are coming in the month of May 2025 and June 2025. Hence, we request you to kindly consider our case for one extension of six months which will help us to sustain in the present market conditions. We will suffer significant losses if we are unable to use this authorization because our import quantity of 1916.10 MT of MONOETHANOLAMINE is still pending. Request an additional six month extension against this authorization. We request you to kindly consider our case and grant us revalidation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in

support of any genuine hardship faced by them. Accordingly, the Committee decided to maintain the earlier decision and reject the request.

(Action: Applicant)

Case No.02 M/s. Alok Industries Limited, Mumbai

F.No. HQREPCGPRAPP00001295AM26

Meeting No. 07AM26 held on 03.07.2025

Subject: Review of PRC decision of Meeting No. 29AM25 Case No. 22 Request for regularization of Import under EPCG authorization No. 0331001362 dated 05/02/2021.

This is a review case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.22) wherein Committee had rejected the case.

Applicant Statement: Ref. F.No. HQREPCGPRAPP00002028AM24 Meeting No.29AM25 held on 25.03.2025 & 02.04.2025. In view of the submitted documents, since after verifying the fact of missing 4 Nos of Invoices not considered while tiling the Bill of Entry for clearance of the consignment, our firm has voluntarily approached Customs for cancellation of out of charge and consideration of the additional Invoices under the subject Bill of Entry & accounting the same under the then valid EPCG Licence. Also, we have regularly approached Customs with reminder letters and in person visits. We shall be thankful for your kind consideration and allowing us one month revalidation against the subject license for regularization of subject Bill of Entry purpose only. We undertake not to import any fresh / additional goods under this Authorization. We would also like to appear for personal hearing in this regard.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from RA Mumbai for taking the decision.

(Action: Applicant/ RA Mumbai)

Case No. 03 M/s. Pritam International Private Limited, Delhi

F.No. HQRPRCAPPLY00000784AM26

Meeting No. 07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0510415190 dated 14/09/2020.

Applicant Statement: It may noted that during period year 2020-21, COVID -19 was at peak stage in India and elsewhere in the global. Some of our global customers are in urgent need of Hand wash & to extend help at time of need in the emergency situation, we focused our attention to export goods under SION No. A-

1741. (Hand and Face Wash (Detergent Base). Although 6 inputs are therein, but we could only import one input at Sl. No.6 and remaining inputs have been procured indigenously and the final product was manufactured in our factory, while filing (EODC), we noticed that the final exported were exported under Duty Drawback Shipping Bills, during the period from 30.09.2020 to 31.03.2021 instead of Advance Authorization, It may be noted the required exports obligation to tune of 100%qty wise and 100% value wise are fully met vis-a-vis imports. On dated 04.04.2022 we submitted an application before the Commissioner of Customs, ICD, Dadri Customs, UP for conversion of Duty Drawback Shipping Bills into aforementioned Advance Authorization Shipping Bills, which is pending adjudication. Recently, CBIC notified notification No.21/2025-Customs (N.T) dated 03.04.2025 & Circular No.11/2025 Customs dated 03.04.2025. We draw your attention to Para 4 (b) of the Circular, the overall time-limit for conversion of export entries shall be one year from the date of order for clearance of goods, meaning thereby our application may not be considered by the Customs for conversion. In view of the same, we are seeking permission in Export obligation period for one year from today to export under Advance Authorization scheme.

D/L Reply was also seen.

Decision: The Committee went through the statements made by the firm and noted that the application of the firm for conversion of shipping bills is pending with the Custom Authorities. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No.04 **M/s. Eternis Fine Chemicals Limited, Mumbai**

F.No. HQRPRCAPPLY00000002AM26

Meeting No. 07AM26 held on 03.07.2025

Subject: Allow imports made within (30+4 months) for clubbing of our advance licence nos. 0310819947 dated 20.03.2018, 0310829820 dated 20.06.2019 & 0310830524 dated 24.07.2019 and redemption purpose only.

This is a defer case of PRC Meeting No.02AM26 held on 16.04.2025 (Case No.40) wherein Committee decided to refer to the concerned Norms Committee for comments regarding time taken in receipt of final Norms before deciding the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. 1. We had obtained 3 Advance Licence Nos. 0310819947 dated 20.03.2018, 0310829820 dated 20.06.2019 & 0310830524 dated 24.07.2019 under Ad-Hoc Norms Category. 2. Out of the above, Advance Licence No. 0310819947 dated 20.03.2018 was obtained under Ad-Hoc Norms Fixation category. 3. The Ad-Hoc Norms against this Advance Licence were first fixed on 12.12.2018 but without complete Export Product Description. 4. Against our representation, the Revised Norms were fixed in April 2019 but the description of Import Item at Sr. No. 2 was incorrectly mentioned. 5. Against our

representation, the Revised Norms were fixed in August 2019. However, we noticed that the Ratio of Norms against the Import Item at Sr. No. 2 was incorrectly mentioned. 6. Immediately we made a representation in September 2019 but due to COVID-19 pandemic, no response was received by us. We also submitted a couple of reminders and finally received the Final Norms Fixation intimation on 28.04.2023. 7. Since we had received the initial approval on fixation of Ad-Hoc Norms against this Advance Licence, we made partial imports under the said Advance Licence No. 0310819947 dated 20.03.2018 and further awaited for the receipt of the final approval of Ad-Hoc Norms. 8. During this process of our continuous follow up with the Norms Committee, the Import validity of this Licence No. 0310819947 dated 20.03.2018 had already expired. In view of the same we made Imports against our other Advance Licence No. 0310830524 dated 24.07.2019. Hence we opted to club all the above referred 3 Advance Licences to overcome the shortfall in the EO. 9. Taking into account all these 3 Advance Licences, please note that we have fulfilled the required conditions for Clubbing of Advance Licences. But the overall Imports were completed within 30+4 months timeline. 10. We have fulfilled the overall Exports within 40 months timeline and have also fulfilled the required overall Export Obligation against the actual Imports made against the above referred 3 Licences. In view of all the above mentioned, we plead before your good selves to, ALLOW IMPORTS MADE WITHIN (30+4 MONTHS) FOR CLUBBING OF OUR ADVANCE LICENCE NOS. 0310819947 DATED 20.03.2018, 0310829820 DATED 20.06.2019 & 0310830524 DATED 24.07.2019 AND REDEMPTION PURPOSE ONLY.

Comments of NC-3 were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.05 **M/s. Hyundai Motor India Limited, Tamil Nadu**

F.No. HQRPRCAPPLY00000732AM26

Meeting No. 07AM26 held on 03.07.2025

Subject: To allow MEIS benefit against 23 S/Bills -High court of judicature at madras W.P. Nos. 30717 and 30724 is attached. Customs Mail is attached.

This is a review case of PRC Meeting No.10AM24 held on 12.07.2023 (Case No.12) and PRC Meeting No.03AM23 held on 22.04.2022 & 05.05.2022 (Case No.66) wherein Committee had rejected the case.

Applicant Statement: Greetings from Hyundai Motor India Ltd. Request to grant of MEIS reward for 26 Shipping Bills. Successful Transmission of 26 Shipping Bills from the customs department to DGFT. Final order of the Hon'ble Madras High Court is attached. Enclosure Bank realization certificate evidencing receipt of foreign exchange is attached. Covering Letter is enclosed for your kind perusal and

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approval.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee also gone through the Order passed by The Hon'ble High Court of Judicature at Madras in Writ Petition Nos. 30717 and 30724 of 2023. Accordingly, the Committee decided to allow MEIS benefits against 26 Shipping Bills as amended and transmitted by Customs and as mentioned in the PRC application. It also decided that no late cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai /PC-3 Division for necessary updation)

Case No. 06 M/s. Greenlam Industries Limited, Delhi

F.No. HQRPRCAPPLY00007675AM24

Meeting No. 07AM26 held on 03.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0510407303 dated 25/07/2018.

Applicant Statement: You may kindly refer to your office letter dated 03.11.2020 issued vide file no. 01/60/162/211/AM21/PRC, in reply to our request vide our letter dated 08.09.2020 for 2nd revalidation of 6 months from the date of endorsement, wherein you have made a point that the request made by the firm, like, correction of mistake, 2nd Revalidation, needs to be examined and considered by concerned RA, i.e., CLA, New Delhi, hence we were requested to approach them for further action in the matter. Here we would like to clarify as follows: 1. We completed excess export obligation, against Advance Authorization No. 0510407303 Dated. 25.07.2018, 127.51 % in terms of quantity and 116.02% in terms of value, within 7 months of its issuance, but unfortunately although the Authorization was revalidated for six months, and enhancement was made, based on actual exports vide Amendment Sheet No. 1 dated. 18.11.2019, by RA office, but due to an error on their part, quantity of Export Item Sl.No.1 was wrongly stated as 12911.456 Sq. Meters instead of the correct quantity of 129911.456 Sq. Meters. This mistake was required to be rectified by the RA office, as the aforesaid amendment did not reflect at the customs ICE Gate site, due to which we neither could register the amendments at the customs, nor could we operate on the said Authorization at customs for imports. 1. Further also, since our company's Delhi branch office address, at which the authorization was issued to us, had changed from GREENLAM INDUSTRIES LTD, 1604 and 1605, 16th FLOOR, NARAIN MANZIL, 23, Barakhamba Road , New Delhi-11 001 to our new address at, Greenlam Industries Ltd, 2nd Floor, West Wing, WORLDMARK 1, Aerocity, IGI Airport Hospitality, New Delhi- 110 001, we had to get the Authorization amended in respect of change of address, by the RA office, so as to enable us to complete our eligible import based on enhancement. 2. And whereas, vide our office letter along with RA office acknowledgement receipt, both dated.28.11.2019, we had made two requests to RA office, namely; (1) One to rectify the quantity of Export Item Sl.No.1, and (2) To amend the branch office address of the company ay

Branch Code No.5. But, unfortunately, the aforesaid two requests are still unattended. If only, those two requests were attended to, we had substantial time to complete the imports before the expiry date of the first revalidated period up to 24.01.2020. In fact, RA office new very well that unless those two amendments were effected, we shall not be able to utilize the Authorization. 3. Now since the 1st Revalidation obtained against the Authorization has expired on 24.01.2020, to make any amendment by RA, the said authorization needs to be valid as on the date of amendment. Also our case does not fall under the purview of P.N.67 dated. 31.03.2020 for automatic revalidation of any authorization expiring during the period 01.02.2020 to 31.07.2020. 4. In view of the above, your office decision, conveyed to us vide your letter dated. 03.11.2020 is contradictory. In our view, how can RA office consider any amendment or rectification to an expired Authorization, until and unless it is revalidated. Remaining no option but to approach the Policy Relaxation Committee (PRC), under relaxation of Policy and Procedure in terms of Para 2.59 of the FTP2023, to allow (1) 2nd Revalidation for six months from the date of endorsement in order to allow RA office to make necessary rectification/ amendment as stated above, and instruct the RA office to implement the PRC Committee decision without any delay and technical snag in respect of transmission, along with the necessary amendments required and applied in Nov2019, so that the Authorization can be utilized for completion of its eligible import. We may kindly request your good self to allow us an opportunity to be heard during your Committee meeting, if so required, so that we can explain our case with more clarity to your satisfaction.

Comments of RA were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it was decided to allow revalidation for a further period of 6 months from the date of endorsement against Advance Authorization No. 0510407303 dated 25.07.2018. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No. 07 M/s. Greenlam Industries Limited, Delhi

F.No. HQRPRCAPPLY00007676AM24

Meeting No. 07AM26 held on 03.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0510414051 dated 22/04/2020.

Applicant Statement: The said Advance Authorization No. 0510414051 dt. 22.04.2020, has a balance quantity of following Import Items, namely; (1) Kraft Paper - 619029.983 Kgs (2) Base Paper -20576.819 Kgs. (3) Tissue Paper - 7990.228 Kgs (4) Phenol - 33885.371 Kgs . (5) Melamine - 19201.819 Kgs, (7) Methanol -29927.721 Kgs. & (8) BOPP Film - 11439.076 Kgs, based on

enhancement of the authorization vide amendment sheet no. 2 dated 13.09.2021. Once Enhancement was made by RA office, the Authorization could not be utilized at customs, due to Master error code - 2, until the Authorization got expired on 21.10.2021. Based on our application to PRC, we got approval for 2nd Revalidation from the date of endorsement vide PRC meeting No.22/AM23 dated. 13.12.2022 against their File No. HQRPRCAPPLY00003546AM23. Necessary Revalidation endorsement until 06.07.2023 from RA, based on PRC decision was obtained vide amendment sheet No.1 dated. 09.01.2023. After obtaining the revalidation endorsement, we again approached the customs for registration of the necessary amendments (Both previous amendments for Revalidation and Enhancement, and current amendment of Revalidation), but due to the same old Master Error code - 2, our Authorization could not be registered again for amendments (Copy of Customs Error display enclosed). And whereas, we then filed our sincere request to the Policy Relaxation Committee (PRC) vide File No. HQRPRCAPPLY00003546AM23 to allow the 2nd Revalidation for a period of six months, but from the date of endorsement under relaxation of Policy & Procedure in terms of provisions of Para 2.58 of the FTP2015-20, to enable us to get the error rectified with the CLA office and successfully transmitted so as to utilize the remaining balance of the Advance Authorization which was quite substantial. And glad to say that the PRC was kind enough to allow our request vide its meeting No.22/AM23 dated. 13.12.2022. As per the directive of the PRC decision, We then approached the respective RA office, at New Delhi, and obtained the amendment in respect of 2nd revalidation for six months from the date of endorsement until 06.07.2023 vide their Amendment sheet No. 1 Dated. 09.01.2023. Further, we then again approached the RA office, to look in to the matter seriously, so as to rectify the Master error Code -2. And as per their advice, we mailed them our request on 24.02.2023, stating details of the Customs site display showing error. But this time, inspite of our repeated approaches with the concerned DDG and JDG, we did not get the desired cooperation, as they always stated that the Authorization was correctly transmitted from their side, and there is nothing which they can do. We fail to understand, that if the regional office cannot do anything in the matter, who else would do. It seems they never tried to resolve the issue. In the meantime the 2nd revalidation granted by the PRC until 06.07.2023 also got expired, without any effective measures being taken by the regional office at their end to resolve the issue. In view of the above stated facts of the case, we have no option left with us, other than to approach Policy relaxation committee (PRC) again (1) to allow another six months revalidation from the date of endorsement; (2) to direct the RA office (CLA) to take effective measures at their end for resolution of the error issue, which only can end the financial, physical and mental trauma at our end. We do hereby request the Policy relaxation committee (PRC) in terms of provisions of Para 2.59 of the FTP 2023 again (1) to allow another six months revalidation from the date of endorsement; (2) to direct the RA office (CLA) to take effective measures at their end for resolution of the error issue, which only can end the financial, physical and mental trauma at our end, under relaxation of Policy and Procedure2023.

Comments of RA were also seen.

Decision: The Committee went through the justification made by the applicant and

discussed the matter at length and observed that there is merit in the case. Accordingly, it was decided to allow revalidation for a further period of 6 months from the date of endorsement against Advance Authorization No. 0510414051 dated 22.04.2020. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No. 08 M/s. Colorcon Asia Private Limited, Goa

F.No. HQRPRCAPPLY00013040AM25

Meeting No. 07AM26 held on 03.07.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 1710006604 dated 24/04/2017.

This is a review case of PRC Meeting No.16AM25 held on 20.09.2024 and Committee had rejected the case.

Applicant Statement: Exports made to SEZ. RLA Mumbai insisting for Bill of Export to redeem the Advance Authorization. Please note, Bill of Export was not filed but we have already discharged our export obligation to SEZ units in terms of quantity as well as value and the supplies were duly acknowledged by the SEZ receiving units along with endorsement by Dy.Commissioner of Customs, SEZ (Certificate confirming receipt of material to SEZ attached for your record). We have also received eBRC against all the supplies which were submitted to DGFT, Mumbai in hard copies. Other important documents viz; Self attested invoices, transport documents attached. Please note that we are AEO Tier 2 certified organization and therefore request you to please consider the certificate issued mentioning supply invoices details endorsed by Dy.Commissioner of Customs, SEZ units, in lieu of Bill of Exports. Since the relevant documents evidencing genuine exports by the company, request you to kindly condone the procedural lapse and issue instructions to the RLA Mumbai accordingly.

D/L reply was also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 09 M/s. ABC Cotspin Pvt. Ltd, Gujarat

F.No. HQRPRCAPPLY00012268AM25

Meeting No. 07AM26 held on 03.07.2025

Subject: Grant of IEIS for year 2013-2014 against IEIS Scrip No. File No.

08/21/91/8003.

This is a review case of PRC Meeting No.14AM21 held on 27.10.2020 and Committee had rejected the case.

Applicant's Statement: (A) Our earlier IEIS application for year 2013-2014 request has been rejected by PRC in its Meeting No 14/AM21 dated 27.10.2020 Case No 12 on the grounds that there was no requirement for uploading of BRC but only issue of a Certificate by CA. (B) Our IEIS appln for year 2013-2014 was submitted within 3 years on 23.3.2017 upon late uploading of mandatory EBRC s on 11.8.2016 by a Coop Banker of Kalupur, Ahmedabad which caused delay in late submission on online application to RA, Ahmedabad (C) The electronic EBRC s were made mandatory w.e.f. 16.8.2012 for all Appendices and Aayaat Niryaat Forms vide DGFT vide a P. N. No 2 dated 5.6.2012 read with P.N. No 8 dated 6.7.2012. (D) The statement of realization of export proceeds growth can only be certified by a CA after obtaining E-BRC s uploaded by the Bank on 23.3.2017. (E)The IEIS scheme benefits was provided w.e.f. 5.6.2012 under para 3.83 of HBP vide P.N. No. 41/2012 dated 28.12.2012 and P. N. No. 28 dated 25.9.2013 on the basis of realization for export proceeds and was allowed to be file after 1.4.2014 under para 3.11.9 of HBP with late cut provisions under para 9.3 of HBP 2009-14 which can be filed within 12 months and further with late cut provisions under Chapter 9 of HBP of 2% to 10% up to 24 months upto 31.3.2017 whereas we have submitted online application on 23.7.2017 within late cut provisions (F) As per our discussions with the cooperative banker The Kalupur Comm Co. Op. Bank Ltd; Ahmedabad the reasons for late uploading of the E-BRC are due to their getting approval for their additional financial assistance for installation of additional computer software from their cooperative board of members which took so long time. (G) As soon as we received all BRC s submitted 16 IEIS applications on 23.3.2017 for a value limited upto Rs 1 Crore against our 400 SB s for year 2013-2014. (H) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers had suffered severely due to Carona impact and with great difficulty collected documents from their residence and are submitting a Review Application before PRC for sympathetic consideration. (I) In view of our above justified grounds our IEIS for 2013-2014 filed within 3 years late cut provisions mainly on grounds of late uploading of EBRC by our banker, be kindly allowed without any late cut in relaxation of Policy provisions by Policy Relaxation Committee at the earliest.

Comments of RA Ahmedabad were also seen.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to PC-3 Division for comments.

(Action: Applicant/ PC-3)

Case No. 10

M/s. Mulberry Silks Limited, Bengaluru

F.No. HQRPRCAPPLY00000962AM25

-11-

Sanjay

Meeting No. 07AM26 held on 03.07.2025

Subject: Request for Review Application - Relaxation of condition of Maintenance of Average Export Obligation with respect to EPCG Authorization No. 0730015443 dated 12.05.2016.

This is a defer case of PRC Meeting No.11AM25 held on 25.07.2024 (Case No.09) wherein Committee decided to call for a detailed report from RA.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Review Application - Relaxation of condition of Maintenance of Average Export Obligation with respect to EPCG Authorization No. 0730015443 dated 12.05.2016. Ref: EPCG Committee Case No. 31, M/s Mulberry Silks Limited, Bangalore in File No. HQRPRCAPPLY00000347AM24 1. We, M/s Mulberry Silks Limited, status holders of Two Star Export House (Certificate F. No. BNGSTATAPPLY00000002AM24, VALID TILL 10.04.2028), are manufacturers and exporters of silk and silk blended fabrics, having an excellent export performance track record of around 42 years, having started our journey in the year 1982, holding IEC No. 0788021958 and ISPEC Registration No. ISPEC/REG/BOM/MFR/85/582. We are also registered with MSME with Registration No. UDYAN-KR-03-0034412. 2. We are one of the largest and modern mills in India having built a formidable reputation for exporting high quality silk and silk blended fabrics and have contributed substantially in the growth of silk industry in India. Our state-of-the-art mill is equipped with 117 looms, including Rapier looms for jacquards, velvets, dobby's, etc., along with digital printing machines, embroidery machines and finishing machines to produce intricate and luxurious fabrics of highest standards and provides employment for more than 500 individuals, directly and indirectly. As of today, we have a capacity to produce approximately 80,000 meters per month to meet the export market demand and also maintain a stock collection of 300,000 meters of fabric of various qualities to swiftly meet buyer's requirements. 3. We have been consistently performing well in our exports over the years and established ourselves as a reputed manufacturer and exporter of silk and silk blended fabrics from India. The details of our export performance for the last one decade are as follows: Sl. No. Year Export Performance (INR) 1 2010-11 1343804558.93 2 2011-12 1293601116.34 3 2012-13 1277585224.54 4 2013-14 1436791259.00 5 2014-15 1429316250.00 6 2015-16 1311399704.06 7 2016-17 1078448858.00 8 2017-18 932926116.39 9 2018-19 891745989.00 10 2019-20 767908498.13 11 2020-21 649923789.59 12 2021-22 1045633403.07 13 2022-23 1012734273.40 14 2023-24 1068514177.58 4. We have been regularly obtaining Advance Authorizations for import of required raw materials for producing silk and silk blended fabrics and EPCG Authorization for import of capital goods required to produce these fabrics from jurisdictional DGFT office and were fulfilling the export obligation under the said authorization within the stipulated time, without any default. The details of Advance authorizations obtained from 2016-2017 and export obligation fulfilled in respect of the said Authorizations given in the below table: SL NO. authorization no. authorization date scheme EODC status 1 0710109448 25-02-2016 adv. authorization EODC recd. 2 0710109804 11-05-2016 adv. authorization EODC recd. 3 0710110394 12-09-2016 adv. authorization EODC recd. 4 0710110830 22-12-2016 adv. authorization EODC recd. 5 0710110968 13-01-2017 adv. authorization EODC recd. 6

0710111779 19-06-2017 adv. authorization EODC recd. 7 0710111528 03-05-2017 adv. authorization EODC recd. 8 0710112555 19-12-2017 adv. authorization EODC recd. 9 0710112557 19-12-2017 adv. authorization closure submitted 10 0710113593 17-07-2018 adv. authorization EODC recd. 11 0710113595 17-07-2018 adv. authorization EODC recd. 12 0710113916 26-09-2018 adv. authorization EODC recd. 13 0710113929 28-09-2018 adv. authorization original surrendered 14 0710114107 07-11-2018 adv. authorization EODC recd. 15 0710114250 10-12-2018 adv. authorization EODC recd. 16 0710114601 28-02-2019 adv. authorization EODC recd. 17 0710114602 28-02-2019 adv. authorization EODC recd. 18 0710115730 25-11-2019 adv. authorization EODC recd. 19 0710116104 07-02-2020 adv. authorization EODC recd. 20 0710116816 29-07-2020 adv. authorization EODC recd. 21 0711000536 22-02-2021 adv. authorization EODC recd. 22 071100.

Comments of RA Bangalore were also seen.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EPCG Division for examination.

(Action: Applicant/ EPCG Division)

Case No.11 M/s. Pashupati Sulzfab, Maharashtra

F.No. HQRPRCAPPLY00000736AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006560 dated 04.05.2012.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.60) wherein Committee had rejected the case.

Applicant Statement: With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Report. 3. Copy of the Cheque Received from the Insurance Company towards settlement of the claim. 4. Photographs and Newspaper Cuttings related to the fire incident. 5. Copy of the Police Panchnama. We humbly request your understanding of the significant

loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 M/s. Mahalasa Exports, Karnataka

F.No. HQRPRCAPPLY00007282AM24

Meeting No.07AM26 held on 03.07.2025

Subject: Request for revalidation of DFIA licence issued with mistake in import quantity against DFIA Authorization No. 0711005845 dated 23.12.2022.

Applicant Statement: As per the FTP 2015-20 we availed DFIA licence 0711005845 dated 23.12.2022 from RA BANGALORE(issued from file number 07AS07600034AM23), unfortunately the quantity came in the licence wrongly, Actual quantity has to come is 1110222.288 KGS but licence issued with 110222.288 KGS. As per our knowledge in DFIA amendment option not provided in the DGFT SOFTWARE, so we submitted manual amendment to office (RA Bangalore) on 23.01.2023,AND submitted revalidation application online(07AM07600015AM24) before expiry of licence, but file is under deficiency asking 'specify the provision under which revalidation has been applied to process further', so we are submitting PRC application, Kindly accept our request and do the needful, Enclosing-issued licence copy, application submitted, amendment request filed receipt at RA.

Comments of RA were also seen.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from RA Bengaluru for taking the decision.

(Action: Applicant/ RA Bengaluru)

Case No.13 M/s. Pashupati Synthetics, Maharashtra

F.No. HQRPRCAPPLY00000737AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006556 dated 02.05.2012.

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This is a review case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.01) wherein Committee had rejected the case.

Applicant Statement: With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Report. 3. Copy of the Cheque Received from the Insurance Company towards settlement of the claim. 4. Photographs and Newspaper Cuttings related to the fire incident. 5. Copy of the Police Panchnama. We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 14 M/s. Soluble Silicates Private Limited, Kolkata

F.No. HQRPRCAPPLY00000739AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0210208159 dated 19/01/2018, 0210208834 dated 05/12/2018 and 0210209222 dated 04/06/2019.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.54) wherein Committee had rejected the case.

Applicant Statement: Detailed Facts of the case (for Clubbing of 3 Advance Authorizations), Reason for said application and our Prayer may be seen in the Covering Letter as attached - along with supporting documents viz. Calculation of Clubbing, Individual Export Import Statements and CA Certified Appendix 4H for all 3 Licenses. That provision of clubbing under Para 4.38 (vi) of HBP V1 requiring imports to be completed within 30 months of earliest authorization may be relaxed and condonation may be granted for the delay of 4 months (approx) from end of said 30 months (19.07.2020) to date of actual imports (27.11.2020) – only for the purpose of regularization under process of clubbing – due to conditions beyond our control, so that we may be allowed to include such delayed imports under BE No.9726453 dated 27.11.2020 for the purpose of Regularization of subject 3 Nos.

Authorization under process of clubbing.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to PC-4 Division for comments.

(Action: Applicant/ PC-4)

Case No. 15 **M/s. Maxmed Life Sciences Private Limited, New Delhi**

F.No. HQRPRCAPPLY00000752AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0511003185 dated 17/06/2021.

This is a review case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.44) wherein Committee had rejected the case.

Applicant Statement: We have been issued an Adv Auth. no.05511003185 on 17/06/2021 further extended till 17/12/2023. We have exported through third party named Chandrabhagat Pharma Limited, Matunga, Mumbai vide shipping bill no.4974516 & 6495456. The name of our company is mentioned as the manufacturer but unfortunately missed to mention the Adv. Auth. No 0511003185. We request your goodself to allow us for the endorsement of Adv auth. no in the above mentioned shipping bill to consider for export obligation and redemption of license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.16 **M/s. Nico Extrusions Limited, Mumbai**

F.No. HQRPRCAPPLY00000756AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310838703 dated 10/05/2020.

This is a review case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.05) wherein Committee had rejected the case.

Applicant Statement: Application for relief in extension of EOP validity for 6 months from the date of endorsement for captioned advanced Authorization to complete export obligation. We are MSME exporter of recycled aluminum and

brass ingots/billets. We also request you to waive off the composition fees as it was an unintended human error from our side. Kindly allow us and provide us a chance a personal hearing.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 17 M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00000755AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310573289 dated 07.05.2010.

This is a review case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.06) wherein Committee had rejected the case.

Applicant Statement: We are MSME enterprise and hereby are applying for Export obligation period extension for regularization purpose and waiver of composition fees. To grant Export Obligation period until 21st Feb, 2025, attaching CA certificate for completion of Export Obligation along-with EXPORT and IMPORT. Extracts of pages of PRC minutes and copy of Advance Authorization has been attached.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to allow EOP extension up to 07.05.2014 against advance authorization No. 0310573289 dated 07.05.2010 only for the regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 18 M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00000116AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310629652 dated 05.05.2011.

This is a defer case of PRC Meeting No.03AM26 held on 28.04.2025 (Case No.43) wherein Committee decided to call for relevant documents in support of request made in the application from the applicant.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We had miscalculated the total exports done in the actual EOP. Requesting the committee to consider one S/bill of 7.5 MT after which the EO QTY will be fulfilled and the license can be closed as we will meet all our necessary requirements. Requesting the committee to allow us and consider one S/bill for the same.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to allow EOP extension up to 05.05.2015 against advance authorization No. 0310629652 dated 05.05.2011 only for regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 19 M/s. Maruti Techno Rubber Pvt. Ltd, Noida

F.No. HQRPRCAPPLY00000757AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Request for review of NC Decision against Norms Authorization No. 0510414173 dated 15.05.2020.

Applicant Statement: We have been exporting for past 35 years and never defaulted on any of the Authorization. In this particular case we never received any intimation for deficiencies. We finally got only rejected intimation. Hence we are requesting you to give us an opportunity to submit the response. We would be grateful for your kind consideration.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No. 20 M/s. Maruti Techno Rubber Pvt. Ltd, Noida

F.No. HQRPRCAPPLY00000758AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Request for review of NC Decision against Norms Authorization No. 0510413432 dated 24.01.2020.

Applicant Statement: We have been exporting for past 35 years and never defaulted on any of the Authorization. In this particular case we never received any intimation for deficiencies. We finally got only rejected intimation. Hence we are

requesting you to give us an opportunity to submit the response. We would be grateful for your kind consideration.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No. 21 M/s. Maruti Techno Rubber Pvt. Ltd, Noida

F.No. HQRPRCAPPLY00000763AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Request for review of NC Decision against Norms Authorization No. 0510413358 dated 16.01.2020

Applicant Statement: We have been exporting for past 35 years and never defaulted on any of the Authorization. In this particular case we never received any intimation for deficiencies. We finally got only rejected intimation. Hence we are requesting you to give us an opportunity to submit the response. We would be grateful for your kind consideration.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

**Case No. 22 M/s. Hasthshilp Designer Crete Private Limited,
Maharashtra**

F.No. HQRPRCAPPLY00000671AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007057 dated 07/12/2012.

Applicant Statement: In the subject EPCG Authorization, we were granted an extension of the Export Obligation Period (EOP) until 06.06.2024 by the RA Pune on 14.03.2024. Our export obligation as per actual duty saved amount comes to USD 4778357.45, out of which we had fulfilled USD 2096642.20 (43.88%) of our obligation up to 11.03.2023. For the remaining 56.12%, we had multiple third-party export orders from vitrified tile exporters. Upon receiving the extension as on

14.03.2024, we promptly commenced and completed production. Our export product, vitrified tiles, is a flooring material whose delivery is entirely dependent on the buyer's instructions. The dispatch can only take place once the buyer has completed their construction and provides confirmation. Until then, the manufacturer is required to store the material at the factory. Additionally, we encountered a significant challenge due to a steep increase in freight rates imposed by shipping lines. Since vitrified tiles are primarily made of soil, a low-cost raw material, the sudden tripling of freight charges made shipments economically unviable. Furthermore, disruptions in the Red Sea region caused vessel delays, further impacting our export timelines. Once the situation stabilized and our foreign buyer finally confirmed the order, the exporter instructed us to dispatch the material, which had been stored in the factory for over four months. However, by the time we initiated dispatches, our EPCG authorization had expired. We communicated these challenges to customs authorities, who acknowledged our difficulties and allowed our shipments under the EPCG scheme, ensuring that the EPCG number was mentioned on all shipping bills. By October 2024, we had successfully fulfilled our obligation. However, while preparing our redemption application, we realized that an additional 5% obligation under Public Circular No. 53/2015-20 dated 20.01.2023 had not been considered by us towards fulfillment of export obligation. To comply with this requirement, thereby ensuring full obligation fulfillment where we had stopped mentioning the number of EPCG Authorization on export shipments made after October 2024 and as soon as we realized the 5% additional obligation, we requested our exporter to include the January 2025 shipment under the EPCG scheme. Hence, the last shipping bill date for this obligation is 12.01.2025. Given the above, we kindly request an extension of the Export Obligation Period up to January 2025 to regularize our completed exports. Even after so much of genuine hardship, we are still remained with a small shortfall of 1.85% which may kindly be condoned as per Para 5.12 of Handbook of Procedures 2009-2014 which allows 5% shortfall in export obligation. We appreciate your consideration and look forward to your relaxation in policy for: 1. EOP extension up to 31.01.2025. 2. Condonation of 1.85% shortfalls as per Para 5.12 of Handbook of Procedures 2009-2014.

Decision: The Committee discussed the case on the basis of submission made by the applicant. Considering that they have faced difficulties which were beyond their control and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 31.01.2025 against EPCG Authorization No. 3130007057 dated 07.12.2012 only for regularization purpose. No other condition has been relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Pune)

Case No.23 M/s. Ashim Kar & Industries Private Limited, Kolkata

F.No. HQRPRCAPPLY00000781AM26

Meeting No.07AM26 held on 03.07.2025



Subject: Request for Review and allow Conversion of MEIS Scheme into ROCTL incentive from 7th March, 2019 to December, 2020 shipping bills.

This is a review case of PRC Meeting No.12AM25 held on 01.08.2024 (Case No.36) wherein Committee had rejected the case.

Applicant Statement: With reference to the above subject matter, we had not received ROCTL incentive amount against shipping bills from 7th March 2019 to December 2020. This is to inform you that after announcement of Public Notice No. 58/2015-2020-DGFT dated 29.01.2020 Withdrawal of MEIS for items in the Apparel and Made-ups sector (Chapter 61, 62 and 63 of ITC HS 2017) from 07.03.2019. Please note that all our S/Bills passed through MEIS scheme and shown in SB Repository but does not shown when at the time of E-com Application of ROSCTL SB Repository. We have already make the complained but still not showing on portal for ROSCTL. Due to COVID19, our exports have been declined as we are Jute Bags Manufacturer. At present, we are under a heavy Financial Crunch and waiting eagerly for release of last two year's Exports Incentives (RoSCTL) due. Also we want to inform you that similar matter Policy Relaxation Committee has been allowed to M/s. Shreepriya Exports Pvt. Ltd vide PRC meeting no 09/AM23 dated 26.07.2022 (Copy Enclosed for your ref). So therefore, we are enclosing herewith a S/Bill List and requesting you to kindly allow to get all S/Bills to ROSCTL Claiming of benefits. This will really help us a lot to solve our financial crisis to some extent during this pandemic situation.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. Accordingly, the Committee decided to allow RoSCTL. benefits against the Shipping Bills as per the list mentioned in the PRC application. The firm shall approach RA/EGTF within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ EGTF Division/ RA Kolkata)

Case No.24 M/s. Surmount Laboratories Private Limited, Mumbai

F.No. HQRPRCAPPLY00000767AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310837418 dated 27/07/2020.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 and 02.04.2025 (Case No.66) wherein Committee decided to seek a detailed report and comments from RA Mumbai.

Applicant Statement: As per your decision 02.04.2025: to discussed the matter at length and decided to seek a details report and comments from RA Mumbai. said subject now we request to validate EOP period for 12 months upto 08.06.2022 to update said import against export made and close said advance Authorization from RA Mumbai kindly note that we received mail from concern customs authority,

subject " final intimation of expiry of export obligation period AA no 0310837418/27.07.2020" twice request to consider EOP extension upto 08.06.2022 to closure said AA.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710116705 dated 06.07.2020 for revalidation purpose up to 08.06.2022 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.25 M/s. Omkareshwar Embroideries Private Limited, Gujarat

F.No. HQRPRCAPPLY00000675AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230015404 dated 21/10/2014.

Applicant Statement: With reference to the above, we would like to inform you that we have imported 2 brand new knitting machine and 1 set of high speed warping machine vide the above EPCG licence from Jt.DGFT, Surat. The said license was valid till 21.10.2014. We imported the capital goods under EPCG on 19.11.2014. We started sending samples to our overseas buyers, which were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. Please do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230015404 dated 21.10.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No. 26 **M/s. Omkareshwar Embroideries Private Limited, Gujarat**

F.No. HQRPRCAPPLY00000697AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230015205 dated 29/09/2014.

Applicant Statement: With reference to the above, we would like to inform you that we have imported HEAVY DUTY TYPE SECTIONAL BEAMS vide the above EPCG licence from Jt DGFT, Surat. The said license was valid till 29.09.2020. We imported the capital goods under EPCG on 16.10.2014. We started sending samples to our overseas buyers, which were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230015205 dated 29.09.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No. 27 **M/s. Tavaasmi Cotton and Agro Industries Pvt. Ltd,**
Karnataka

F.No. HQRPRCAPPLY00000730AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No.

0730014693 dated 29/07/2015.

Applicant Statement: Our request is submitted for EOP Extension upto 31.12.2025 against Zero percent EPCG Authorization No 0730014693 dated 29-07-2015 in Relaxation of Policy Provisions by PRC with following submissions for your sympathetic consideration:- Our zero percent EPCG Authorization No 0730014693 dt 29-07-2015 is for duty saved amount of RS. 38,66,958 with specific EO for USD 360836/- for export of Raw Cotton. By the time we could commence commercial production we had faced financial constraints. by the time we could come out of financial constraints in the year 2020 we were again severely effected by Carona Epidemics during the year 2020 to 2022. As on date the international markets are lower as compared to the domestic prices of raw cotton and in this current scenario. India is importing huge quantity of Cotton Bales as on date, But, we sincerely want to fulfill the EPCG Obligation. During January 2025 we have already made third party exporter against shipping bill No.7528604 dated 23-01-2025 for US\$ 186496 fulfilling 51.86% of the total specific EO. The Third Party SB duly indicates name of our company and also our EPCG Authorization No (copy of SB enclosed). We have already entered a contract with third party exporter and a copy of the contract is also enclosed for your kind reference. We are sure to complete the entire balance EO for 48.14% with-in 31.12.2025. Our request for EOP extension up to 31.12.2025 has been rejected by EPCG Committee in its meeting No 1 AM26 held on 15.04.2025 Case No 8 on grounds that the reasons submitted by us are not justified. We again reiterate that the EPCG machinery was installed in 2016 and we had faced financial constraints and by the time we could cover from this has been sever impact of Carona Epidemics and downfall in country's export of Raw cotton due to which we could not make exports. Now we have already fulfilled more than 50% of specific EO and are confident to complete the entire Specific EO within 31.12.2025. We are submitting the following documents for consideration of our above request against by the Policy Relaxation Committee:- (a) Statement of Imports made (Annexure A) (b) Statement of Exports made (Annexure B) (c) Summary of Specific EO already fulfilled (Annexure C) (d) Copies of application fee for Rs.5000/- paid on DGFT's Server. (e) Copy of Third Party export of Raw Cotton manufactured in our EPCG unit. PO M/s. Shankar 6 Cotton fibers Private Limited. You are kindly requested to consider our requests for EOP Extension up to 31-12-2025 against Zero percent EPCG Authorization No 0730014693 dated 29-7-2015 in Relaxation of Policy Provisions by PRC, at your earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730014693 dated 29.07.2015 for a further up to 31.12.2025 from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

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Case No. 28

M/s. Metaforge Engineering (India) Private Limited, Pune

F.No. HQRPRCAPPLY00000729AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Request for benefit of MEIS Scrip No. 3130001883 dated 03/08/2006 and 3130001884 dated 03/08/2006.

Applicant Statement: METAFORGE ENGINEERING (INDIA) PVT. LTD. IEC3105007075 PRC NOTE EPCG License / Authorization No. 3130001883 EPCG License / Authorization Date 03.08.2006 EPCG License / Authorization File No 31/21/021/00188/AM-07 Category of License 5% FOB Basis EPCG Export Period - 08 years EOP up to 02.08.2016 in INR EO ? Rs. 1,04,72,232.00 (As Per License) EOP up to 02.08.2016 in USD EO ? 2,24,967.38 (As Per License) Customs Duty saved Rs 17,45,372.00 (As Per License) Actual duty saved Rs 21,64,098.00 (Actual Duty saved) First Block of six years end on 02.08.2012 Second Block of Two Years end on 02.08.2014 EPCG LICENSE /AUTHORIZATION IS PUT UNDER ?DENIED ENTITY LIST. ? ORDER NOT RECEIVED HENCE EXACT DATE NOT KNOWN. First Extension of two years 02.08.2016 Second Extension of Two years end on 02.08.2018 Application for redemption of EPCG 04.06.2021 Various rejections, deficiencies had been issued by the RA, Pune during the period EPCG REDEMPTION LETTER DATE 28.06.2023 REVOKE DEL ORDER 04.07.2024 EPCG License / Authorization No. 3130001884 EPCG License / Authorization Date 03.08.2006 EPCG License / Authorization File No 31/21/021/00187/AM07 Category of License 5% FOB Basis EPCG Export Period - 08 years EOP up to 02.08.2016 in INR EO ? Rs. 12,868,380 (As Per License) EOP up to 02.08.2016 in USD EO ? 276,442.10 (As Per License) Customs Duty saved Rs 21,44,730.00 (As Per License) Actual duty saved Rs 21,64,098.00 (Actual Duty saved) First Block of six years end on 02.08.2012 Second Block of Two Years end on 02.08.2014 EPCG LICENSE /AUTHORIZATION IS PUT UNDER ?DENIED ENTITY LIST. ? ORDER NOT RECEIVED HENCE EXACT DATE NOT KNOWN. First Extension of two years end on 02.08.2016 Second Extension of Two years end on 02.08.2018 Application for redemption of EPCG 21.06.2021 Various rejections, deficiencies had been issued by the RA, Pune during the period EPCG REDEMPTION LETTER DATE 03.04.2024 REVOKE DEL ORDER 04.07.2024 Due to the above factual circumstances, the exporter is unable to apply for MEIS benefit for the period 01.04.2016 to 31.12.2021 (till the validity of MEIS scheme) online / offline portal. The details of exports are as follows. Financial Year Export Value Shipping Bill Count 2017-18 1,58,56,164.00 60 2018-19 5,23,22,361.00 98 2019-20 3,28,94,210.00 76 2020-21 3,72,07,504.00 81 Up to 31.12.2021 9,48,62,740.00 95 Total Rs. 23,31,42,978.00 410 MEIS rate Sr. No. 3308 ? 73182990 ? rate 2% plus other iron and steel articles falling under Customs tariff Chapter No. 73. In view of the above the exporter request that the benefit of scrip may please be allowed in the interest of export promotion.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from RA Pune for taking the decision.

(Action: Applicant/ RA Pune)

Case No. 29 **M/s. Divine Tubes Private Limited, Gujarat**

F.No. HQRPRCAPPLY00000728AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0811006467 dated 18/11/2022.

Applicant Statement: We request you to please consider the export made after EOP for regularization of AA. We present our case as under. Sir, kindly note that due to very poor demand for the said export product in the international market, we were unable to fulfill export obligation within the initial and extended EO period. However, we exported 1838 kgs in proportionate to actual imports made after expiry of EOP vide s/bill number 2016604 dated 21.05.2025. Due to the poor demand for the product, export price also decreased drastically even below the import price at which we imported earlier under the advance licence. We humbly request you to please consider the said proportionate exports already made after EOP for regularization and save us from paying duty and interest. As mentioned above we already incurred heavy losses in this transaction.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to allow EOP extension up to 21.05.2025 against advance authorization No. 0811006467 dated 18.11.2022 only for the regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmedabad)

Case No. 30 **M/s. Armor Plast Private Limited, Bangalore**

F.No. HQRPRCAPPLY00000723AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710114121 dated 13/11/2018, 0710114503 dated 05/02/2019, and 0710114801 dated 24/04/2019.

Applicant Statement: We are manufacturer exporter of Article of Plastic and articles of stainless steel and had obtained AA no 0710114121 Dtd.13.11.2018, 0710114503 Dated 05.02.2019 and 0710114801 Dated 24.04.2019. Our request to PRC is based on our genuine hardships faced by us during Covid period such as lack of communication with DGFT HQ in respect of norms fixation which resulted in rejection of our cases. During the Covid period, we could not communicate or speak to concerned officer at DGFT HQ. Most of our staff who was handling DGFT matters had left our company and we had no regular information on Advance Authorization matters. After covid period, we had streamlined our operations.

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however due to frequent modifications of the portal and technical issues, it took considerable time for us to familiarize with portal. We did not know the rejection of our cases since we did not had day to day access to Norms Module. When we approached JDFT for EODC, we were told that our cases have been rejected. The reason for rejection of Norms application is only due to non-reply of deficiency letter on time but not for any other reason. Now as we have streamlined/rearranged our activities and put DGFT matters under separate head, we are in a position to reply satisfactorily the deficiencies raised by Norms Committee. Since the DGFT portal is not allowing us to re-open the norms application beyond 12 months of Mom Published date. We pray before the chairman of the norms committee and respective members to acknowledge our submission and grant us the approval by allowing us to reopen the norms application for the above advance authorizations and enable us to ratify the norms and submit for EODC. Kindly do the needful and oblige.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No. 31 M/s. Exim Consultants, Delhi

F.No. HQRPRCAPPLY00000722AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Clarification regarding HBP Para HBP Para 4.40 (d) and (f) Extension EOP for Advance Authorizations issued under Appendix-4J as per para 11.05 of HBP 2023.

Applicant Statement: Clarification Regarding HBP Para 4.40 (d) and (f), Extension In Export Obligation Period For Advance Authorizations Issued Under Appendix-4J, under Para 11.05 Of HBP 2023. (i) Para 4.40 (d) of HBP 2023, reads as follows Extension in export obligation period for Authorizations issued under Appendix-4J shall be allowed for a period not more than the half of the stipulated export obligation period. As per the above provision, if an item falls under Appendix-4J, the export obligation period may be extended by a Maximum of Half of the Originally Stipulated Period. For Example, in the case of Natural Rubber, listed at Sr. No. 09 of Appendix-4J, the original export obligation period is 6 months from the date of import. Therefore, the permissible Export Extension Period would be up to 3 months. Therefore, after availing the permissible extension under Para 4.40(d) of the HBP 2023, the Maximum Export Obligation Period under the Advance Authorization will be extended from 18 months to 21 Months for items covered under Appendix-4J. In case, Revalidation has been obtained under such Advance Authorization, the import validity of the Advance Authorization is extended up to 24 months. However, as per the current provisions, the maximum export obligation period after availing the permissible extension under Para 4.40(d) is 21 months. This creates a gap of 3 months at the end of the licence period during

which we would no longer have a valid export obligation timeframe to fulfill the obligation against the imported material. We seek clarification on, how the export obligation is to be fulfilled for imports made during the extended validity period beyond the 21-month export obligation timeline. (ii) Applicability of Para 4.40 (f) of HBP 2023 on such Advance Authorizations We request clarification on whether the provisions of Para 4.40(f) of the HBP, 2023 pertaining to 2nd Extension of export obligation period are applicable in the case of items covered under Appendix 4J. Considering, SION A1670 lists a total of 8 inputs, with only Natural Rubber being covered under Appendix 4J. The rest are not. In this case, exporters should be allowed to apply for a second extension under Para 4.40 (f) of the export obligation period for the inputs that are not covered under Appendix 4J. In this regard, we would like to inform/highlight you that if any input item listed in an Advance Authorization is covered under Appendix 4J, the DGFT portal does not permit the applicant for a second Export Obligation Period (EOP) extension under Para 4.40 (f) of HBP,2023. Unfortunately, due to a system error on the DGFT portal, screenshot of the error is enclosed for your reference. For Example: If we import five (05) specific items listed under SION A1670 for our Advance Authorization and later fail to meet our export obligations, and because of a system error, we cannot apply for a second extension as per Para 4.40 (f) of HBP 2023 because one of the inputs falls under Appendix-4J, we will have to pay customs duties on all the imported items, including those that are not listed in Appendix 4J. We kindly request that the portal be updated to enable the applicant for a second Export Obligation Period (EOP) extension for inputs not listed under Appendix 4J, under Para 4.40 (f) of HBP 2023.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to PC-4 Division for examination.

(Action: Applicant/ PC-4)

Case No. 32 M/s. Luke Export, Cochin

F.No. HQRPRCAPPLY00000742AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 1010060362 dated 10/01/2020.

Applicant Statement: The Authorization date 10.01.2020. EOP valid upto 10.07.2021. We could not extend the EO period by 1 more year upto 10.07.2022 as per para 4.42 of HBP [CURRENT 4.40] which is a clerical mistake. However, we have completed the export obligation by achieving the value addition of more than 15% for a total value of Rs.1,73,88,539/- i.e. in excess of Rs.1,57,18,190/- imposed. For two shipping bills as at Part-B, exports completed but outside the EO period for which we need relaxation and extension of EO period for Regularization purpose on payment of composition fees i.e. from 10.07.2022 to 29.10.2022. We had also fulfilled the EO in terms of quantity as per the Norms fixed by the

Committee with 10% wastage i.e, excess by 394 KGs i.e, [43200 KGs imported and exported for 43594 KGs]. We have not availed the relief under Notification No.28 dt.23.09.2021 and also PN No.67 dt. 31.03.2020 as our EOP is valid during the relief period. Also, due to the clerical mistake we could not make endorsement of the Authorization in the following Shipping Bills: PART-A ? EO Fulfilled within the notional EO Period of extension of 1 year as per para 4.42 r/w.4.40 of HBP but not endorsed in the Shipping Bills due to lack of knowledge and clerk's and CHA mistake. Sl. No. Shipping Bill No. Date Qty INR USD 1. 1996291 25-05-2021 2960 12,22,643.41 17760 2. 3804273 12-08-2021 4790 20,18,686.41 28740 3. 5481299 22-10-2021 3000 12,93,185.20 18000 4. 5769046 02-11-2021 1450 6,78,199.33 9425 5. 6056583 17-11-2021 1100 3,15,874.21 4411 6. 6390363 30-11-2021 1200 5,11,567.22 7200 7. 6645472 10-12-2021 1400 6,03,936.47 8400 8. 6961784 23-12-2021 1300 5,22,740.12 7150 9. 7726292 25-01-2022 1300 6,51,570.66 9100 10. 8219719 14-02-2022 800 3,17,520.49 4400 11. 8870409 11-03-2022 1200 5,39,640.32 7200 12. 1181298 05-05-2022 1500 7,35,637.66 9750 13. 1477722 18-05-2022 1400 7,38,429.74 9800 14. 2316315 23-06-2022 1900 8,80,650.48 11400 Total 25300 1,10,30,281.72 152736 PART?B - EO done after EO period but relaxation sought as per para 2.58/2.59 of FTP for endorsing the license number in the 2 S/Bs. Sl. No. Shipping Bill No. Date Qty INR USD 1. 2990901 22-07-2022 1800 9,26,640.52 11700 2. 5110323 29-10-2022 2844 16,36,438.26 19908 Total 4644 25,63,078.78 31608 Request: EO period may be notionally extended as per para 4.42 HBP i.e, from 10.07.2021 to 10.07.2022 for 1 year with the additional 110 days ending 29.10.2022 on payment of fee prescribed as per para 4.42 r/w. 4.40 of HBP amended by PN No.52 dated 18.01.2023 r/w. PN No.59 dated 28.02.2023 for covering the exports already made for Regularization purpose. We also request the Hon'ble Chairman of the Committee to condone the lapse for not endorsing the license number in the 16 SBs, as at A & B above for the purpose of Regularization and closure of our case with RA, Cochin and thus pray the chairman to grant relief as sought for. We have already paid Composition fee of Rs.25000/- as per para 4.40(f) of HBP for the period of 1 year and 3 months from the date of expiry i.e, from 10.07.2021 to 10.10.2022 for Regularization purpose. If any excess composition fee is required to be paid, we shall abide by the order of PRC and thus help us to Regularize our case. We had never come to the adverse notice of any Statutory Authorities in the past and we have a clean track record in our transactions.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to allow EOP extension up to 29.10.2022 against Advance Authorization No. 1010060362 dated 10.01.2020 only for regularization purpose subject to payment of composition fees as per Policy provisions. No other condition has been relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No. 33 M/s. Luke Export, Cochin

F.No. HQRPRCAPPLY00000741AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 1010060390 dated 06/02/2020.

Applicant Statement: 1. We have obtained the above Advance Authorization from RA, Cochin office under for export of Marine Products. The norms have been ratified with 10% wastage. 2. The initial EO period of 18 months expired on 06.08.2021. Thereafter, 1 more year has been allowed under Para 4.42 r/w. 4.40 of HBP on payment of Composition Fee by RA, Cochin i.e, upto 06.08.2022. To cover the 1 S/B No.1477722 dt. 18.02.2022, our EO period may be extended by 1 year 12 days ending 18.02.2022. 3. However, due to lack of knowledge by our export manager under the CHA, we could not avail this EOP Relief for one more year provided under the HBP as above. 4. In order to honor our contract with the overseas buyer, we had shipped the export product and also realized the Foreign Exchange fully.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 18.02.2022 against Advance Authorization No. 1010060390 dated 06.02.2020 only for regularization purpose subject to payment of composition fees as per Policy provisions. No other condition has been relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No. 34 M/s. Luke Export, Kerala

F.No. HQRPRCAPPLY00000740AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 1010060400 dated 18/02/2020.

Applicant Statement: 1. We have obtained the above Advance Authorization from Cochin office under for export of Marine Products. The norms have been ratified with 10% wastage. 2. The initial EO period of 18 months expired on 18.08.2021. Thereafter, 1 more year has been allowed under Para 4.42 r/w. 4.40 of HBP on payment of Composition Fee by RA, Cochin i.e, 18.08.2022. however, we have not availed the EO period extension by mistake. This mistake may be condoned and now we have paid for Rs.25000/- as a composition fee for extending the EO period notionally upto 18.08.2022 for the purpose of Regularization of EO.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 18.08.2022 against Advance Authorization No. 1010060400 dated 18.02.2020 only for regularization purpose subject to payment of composition fees as per Policy provisions. No other

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condition has been relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No. 35 M/s. Indian Products Private Limited, Bangalore

F.No. HQRPRCAPPLY00000733AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Revalidation of Scrip against MEIS Scrip No. 0719013397 dated 27/07/2016.

Applicant Statement: Request for Re-validation of MEIS Scrip due to Non-reflection of License in Customs System We are humbly requesting the re-validation of our MEIS Scrip under the Foreign Trade Policy provisions. The request pertains to the shipping bills for which we had earlier filed a MEIS application. Subsequently, the said shipping bills were withdrawn and re-claimed under a fresh application. However, the new license issued under the re-claimed application is showing as "utilized" or "already used" in the Indian Customs EDI system, although the scrip has not actually been utilized by us. Despite multiple follow-ups and helpdesk tickets raised through the DGFT Helpdesk portal, the issue remains unresolved. The Helpdesk team acknowledged our request and attempted to assist us; however, the license data still failed to reflect accurately in the ICEGATE system. As a result, Customs continues to reflect the MEIS Scrip as already utilized, thereby preventing us from availing the benefits entitled to us. We had applied for MEIS benefits against a set of shipping bills. Those shipping bills were withdrawn from the original application and included in a re-claimed MEIS application. A new MEIS Scrip was issued. The new license is not reflecting in the Customs system, and the scrip is incorrectly marked as used. DGFT Helpdesk has been contacted several times, but the issue remains unresolved. We believe this is a technical issue and beyond our control, and we kindly request the PRC Committee to take a compassionate view of our case and allow the re-validation of the said MEIS Scrip. This will enable us to utilize the benefits we are rightfully entitled to under the Foreign Trade Policy.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF Division for comments.

(Action: Applicant/ EGTF Division))

Case No.36 M/s. Prabhat Elastomers Pvt. Ltd, Mumbai

F.No. HQRPRCAPPLY00000743AM26

Meeting No.07AM26 held on 03.07.2025



Subject: Seeking Permission For Manual EODC against DFIA Authorization No. 0310795229 dated 10/04/2015.

Applicant Statement: We have fulfilled export obligation and partly import made within the validity of DFIA licence. These DFIA licence are issued manually and hence not able to issue EODC by RA for the old DIFA licence of 2015 due to Trade Notice no. 1 dated 06.04.2023. Kindly permit RA to issue EODC manually enable to cancel bond from customs.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed filing of application for EODC in manual mode against DFIA Authorization No. 0310795229 dated 10.04.2015. No other condition has been relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.37 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000748AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0511016763 dated 06/01/2023.

Applicant Statement: This is to inform you that export obligation against said authorization was completed up to extent of 74.863% in terms of quantity (i.e. 269.387 Kgs.) pertains to resultant export product within the initial validity period of 18 months from the date of Authorization and remaining quantity was exported in the extended period of within the 2nd EO period next 12 months period. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfill balance export obligation of 25.137%. i.e. (90.453 Kgs.) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 3rd EOP extension against aforesaid Advance Authorization up to 06.Jan.2026 in order to complete 20.831% of balance Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511016763 dated 06.01.2023 till 06.01.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.38 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000747AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0511017040 dated 27/01/2023.

Applicant Statement: This is to inform you that export obligation against said authorization was completed up to extent of 46.679% in terms of quantity (i.e. 3707.936 Kgs.) pertains to resultant export product within the initial validity period and with extended period of the 2nd EO period next 12 months period of Authorization. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfil balance export obligation of 53.321%. i.e. (4235.719 Kgs.) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 3rd EOP extension against aforesaid Advance Authorization up to 27th Jan. 2026 in order to complete 53.321%. of balance Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511017040 dated 27.01.2023 till 27.01.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.39 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000746AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0511017061 dated 30/01/2023.

Applicant Statement: This is to inform you that export obligation against said authorization was completed up to extent of 79.169% in terms of quantity (i.e. 11095.250 Kgs.) pertains to resultant export product within the initial validity period of 18 months from the date of Authorization and remaining quantity was exported in the extended period of within the 2nd EO period next 12 months period. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfil balance export obligation of 20.831%. i.e. (2919.596 Kgs.) However, we have confirmed export orders in hand now which are planned for

execution in coming months. Hence, requesting PRC committee to consider our case to grant EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 3rd EOP extension against aforesaid Advance Authorization up to 30th Jan.2026 in order to complete 20.831%. of balance Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511017061 dated 30.01.2023 till 30.01.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.40 M/s. Electrotherm (India) Limited, Ahmedabad

F.No. HQRPRCAPPLY00000754AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Release the pending MEIS against MEIS Scrip No. 089609080191AM17 dated 05/05/2016.

Applicant Statement: We would like to draw your kind attention that we have submitted MEIS application against the below listed file numbers to DGFT portal and earlier we were in DEL status, so we were unable to avail MEIS benefit. Would like to clarify that as of now, we are not in DEL status and we have already submitted file number wise Letter to DGFT, Ahmedabad RA to release MEIS benefit. Kindly request to your good office to resolve this issue on priority and inform to concern to release the pending MEIS benefit.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from RA Ahmedabad and PC3 division.

(Action: Applicant/ RA Ahmedabad)

Case No.41 M/s. Deepali Impex Private Limited, Delhi

F.No. HQRPRCAPPLY00000761AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0511007805 dated 10/01/2022.

Applicant Statement: We have taken an Advance Authorization No. 0511007805 dated 10.01.2022. The Initial export obligation period of the said AA was for 18

months till 10.07.2023. We have taken the 6+6 months EOP extension as per provisions of FTP/HBP till 10.07.2024. We were having regular export order for this product in the past, however in the year 2023 and 2024 we got very less export orders as compared to our expectations. Some buyers also cancelled orders due to less demand in international market for various reasons such as economic slowdown, Russia-Ukraine war, Israel war etc. We also faced tough competition due to increased cost due to Red Sea crisis, Increased shipping costs etc. in last years. Now we have some export orders in hand and also hopeful to get more orders in coming months but the export obligation period is already expired. We are very sure to complete the balance exports in the next 6 months. we request you to allow us 6 months extension in the export obligation period from the date of endorsement in respect of AA No. 0511007805 dated 10.01.2022.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511007805 dated 10.01.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.42 M/s. Radnik Exports Global Private Limited, Delhi

F.No. HQRPRCAPPLY00000764AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0511015895 dated 18/11/2022.

Applicant Statement: We have imported fabric and utilized the same but few fabrics left due to some technical issue. Now the same is rectify and being process for export. We have applied for first EOP extension but in the meantime the fabric was not rectify hence, we could not apply for second EOP extension. In view of the above we request your good self to please accept our application and grant us EOP extension for the six months from the date of approval of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511015895 dated 18.11.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

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Case No.43 M/s. Caplin Steriles Limited, Tamil Nadu

F.No. HQRPRCAPPLY00000765AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 04AX04000342AM24 dated 14/07/2023.

Applicant Statement: Please note that our customer in USA had Requested us to delay the order Execution due to slow down in USA Market, our customer has informed that the Economy condition has Improved and shipment can be Executed, Hence we kindly request you to give Extension of 6 month in total to complete the Export Obligation Against the advance licence,

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411005732 dated 14.07.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.44 M/s. Mani More Synthetics Pvt. Ltd, Dadra And Nagar Haveli

F.No. HQRPRCAPPLY00000750AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330042731 dated 07/10/2015.

Applicant Statement: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from RA SURAT. The said license was valid till 07.10.21 We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant laborers exactly in January 2023 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and very less quantity 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 year from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we

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Sanjay

will not able to produce and ship the goods. We need at least 1 year from the date of endorsement of EOP extension. Please do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330042731 dated 07.10.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.45 M/s. Milan Knit Fab, Gujarat

F.No. HQRPRCAPPLY00012364AM25

Meeting No.07AM26 held on 03.07.2025

Subject: Amendment in export product and extension of EOP by 1 year from the date of endorsement of EPCG licence No. 5230017346 dt. 06/07/2015 file no. 52/21/021/00930/AM16.

Applicant Statement: We request you to add the following Export products ITCHS codes of READYMADE GARMENTS, as we are finding it difficult to export under the earlier given ITCHS codes All the above Garments that we require, can be manufactured on the already installed sewing machines. Earlier we have some codes of readymade garments of knitted as well as woven, but the requirement of our buyers is beyond the already endorsed ITCHS codes. Here we also wish to mention that we are manufacturers of garments, be it knitted or woven or mix of both. The woven garments also have some content of knitted fabric but cannot be mentioned as some garments are purely from woven and some are from mixed fabric. This is to bring to your kind notice that many of our garments are a combination of knitted fabric as well as woven fabrics. In some garments the collar and cuffs are of knitted fabrics and rest is of woven fabrics. In some garments the front part is knitted and the balance full shirt is of woven fabrics and vice versa. We are enclosing a CEC from an independent chartered engineer showing the nexus and capability to manufacture the additional products. We are enclosing CA certificate for our exports in the past 3 years from today. We are also enclosing udyam aadhar. We request you to amend / Add the export product and oblige. We also request you to grant us 1 year of EOP extension from the date of endorsement, because 3 to 4 years have been lost due to covid and the impact on later years. The payments couldn't be realized and hence had to stop exports. Now the scenario is much better and will be able to fulfill the export obligation within 1 year. (More than 50% of EOP has been completed till date) Our licence is valid till 10.12.2024 and EOP extension may be granted till 10.12.2025

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230017346

dated 06.07.2015 for a further period up to 31.12.2025 subject to payment of composition fees as per policy provisions. For amendment in export product, firm may approach the concerned RA. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.46 M/s. Mundra Solar Energy Limited, Ahmedabad

F.No. HQRPRCAPPLY00000774AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0811007722 dated 28/03/2023.

Applicant Statement: We, Mundra Solar Energy Ltd (MSEL), are a manufacturer of solar modules with our production facility located at Mundra. Our company operates under the Importer-Exporter Code (IEC) No. AANCM0140K A significant portion of our export supply is directed to the United States, and the majority of our raw materials are imported from China. MSEL currently holds an Advance License (License No. 0811007722 issued on 28/03/2023), which has been instrumental in enabling our imports and exports. However, we are encountering challenges that have prevented us from fully utilizing the imports under the license within the specified validity period. The reasons for the delay in utilizing our imports are as follows: ? Frequent changes in regulations between China and the USA, impacting the smooth import of materials. ? Delays from our suppliers in China in providing the required raw materials on time. Due to the above challenges, our imports remain pending under the Advance License. In light of this, we are requesting a revalidation of our Advance License with an extension of validity for an additional two years. The extended validity will enable us to overcome the mentioned obstacles, complete pending imports, and fully utilize the license to meet our operational requirements effectively. We kindly urge you to consider our request and approve the revalidation and extension for two years. This approval will play a crucial role in ensuring a smooth continuity of our manufacturing and export operations. Thank you for your understanding and support. Should you require any additional information or documentation, we are more than willing to provide it promptly.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.47 M/s. Mundra Solar Energy Limited, Gujarat

F.No. HQRPRCAPPLY00000773AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0811006002 dated 20/09/2022.

Applicant Statement: We, Mundra Solar Energy Ltd (MSEL), are a manufacturer of solar modules with our production facility located at Mundra. Our company operates under the Importer-Exporter Code (IEC) No. AANCM0140K. A significant portion of our export supply is directed to the United States, and the majority of our raw materials are imported from China. MSEL currently holds an Advance License (License No.0811006002, issued on 20/9/2022), which has been instrumental in enabling our imports and exports. However, we are encountering challenges that have prevented us from fully utilizing the imports under the license within the specified validity period. The reasons for the delay in utilizing our imports are as follows: Import documentation issues leading to delays. Frequent changes in regulations between China and the USA, impacting the smooth import of materials.

Delays from our suppliers in China in providing the required raw materials on time. Due to the above challenges, our imports remain pending under the Advance License. In light of this, we are requesting a revalidation of our Advance License with an extension of validity for an additional two years. The extended validity will enable us to overcome the mentioned obstacles, complete pending imports, and fully utilize the license to meet our operational requirements effectively. We kindly urge you to consider our request and approve the revalidation and extension for two years. This approval will play a crucial role in ensuring a smooth continuity of our manufacturing and export operations. Thank you for your understanding and support. Should you require any additional information or documentation, we are more than willing to provide it promptly.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.48 M/s. Mundra Solar Energy Limited, Gujarat

F.No. HQRPRCAPPLY00000772AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0811007081 dated 25/01/2023.

Applicant Statement: We, Mundra Solar Energy Ltd (MSEL), are a manufacturer of solar modules with our production facility located at Mundra. Our company operates under the Importer-Exporter Code (IEC) No.AANCM0140K. A significant portion of our export supply is directed to the United States, and the majority of our

raw materials are imported from China. MSEL currently holds an Advance License (License No. 0811007081 issued on 25/01/2023), which has been instrumental in enabling our imports and exports. However, we are encountering challenges that have prevented us from fully utilizing the imports under the license within the specified validity period. The reasons for the delay in utilizing our imports are as follows: Frequent changes in regulations between China and the USA, impacting the smooth import of materials. Delays from our suppliers in China in providing the required raw materials on time. Due to the above challenges, our imports remain pending under the Advance License. In light of this, we are requesting a revalidation of our Advance License with an extension of validity for an additional two years. The extended validity will enable us to overcome the mentioned obstacles, complete pending imports, and fully utilize the license to meet our operational requirements effectively. We kindly urge you to consider our request and approve the revalidation and extension for two years. This approval will play a crucial role in ensuring a smooth continuity of our manufacturing and export operations.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.49 **M/s. Encube Ethicals Private Limited, Mumbai**

F.No. HQRPRCAPPLY00000777AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0311024140 dated 02/06/2023.

Applicant Statement: With reference to Advance Authorization No 0311024140 Dt 02.06.2023, we wish to inform you that we have fulfilled the export obligation to the extent of 76% within the extended validity of license i.e. 02.06.2025. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Currently we have obtained valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311024140 dated 02.06.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

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Sanjay

(Action: Applicant/ RA Mumbai)

Case No.50 M/s. Encube Ethicals Private Limited, Mumbai

F.No. HQRPRCAPPLY00000779AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Extension of EOP against Advance Authorization No. 0311024389 dated 09/06/2023.

Applicant Statement: With reference to Advance Authorization No 0311024389 Dt 09.06.2023, we wish to inform you that we have fulfilled the export obligation to the extent of 74% within the extended validity of license i.e. 09.06.2025. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Currently we have obtained valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311024389 dated 09.06.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.51 M/s. Airotek Suspension Technologies Pvt. Ltd., Pune

F.No. HQRPRCAPPLY00000759AM26

Meeting No.07AM26 held on 03.07.2025

Subject: EOP Extension against EPCG Authorization No. 3130006257 dated 06.01.2012.

Applicant Statement: We, M/s Airotek Suspension Technologies Pvt Ltd., are manufacturers of Traditional Front Forks. Designs and Manufactures Suspension Systems for two-wheelers, with technical collaboration and assets from Italy-based Paioli. We have obtained EPCG License No. 3130006257 Dated 06.01.2012 (Ann A) from the office of Addl DGFT Pune for import of Capital Goods under EPCG Scheme of Exim Policy 2009-14 (RE: 2013) for the total Duty saved value amt Rs. 3,32,02,545/- and Actual Duty Utilized amt Rs. 2,65,39,136/- Validity of the Licence 6 years 06.01.2018. The unit was granted Loan under Property Mortgage by Canara Bank but due to circumstances explained above, we could not repay the specified loan amt to the bank and the Bank had issued a Loan Recall Notice and had marked our company account as NPA (Non-Performing Asset) on 30.11.2015 and immediately initiated Legal proceedings under SARFAESI Act. (Ann B).

However, with constant communication and negotiations with Canara bank we mutually came to a consent of clearing the outstanding through a One-Time Settlement (OTS) (Ann C) by paying Rs.15 Cr and received a No Dues Certificate (Ann D) on 31.03.2018. The repayment involved liquidation of personal assets by company and its directors, and NOCs have been issued by the bank post-settlement. Since we as directors knew the financial conditions of the company we were simultaneously talking to prospective and strategic investors to invest in the company, and one of the investors that is Badve Grp with whom we were negotiating agreed to invest in Airotek. But due to NPA status in the bank in the year 2015 Badve Grp investment in Airotek was shown as Unsecured Loans in the balance sheet. As the company was under NPA status share transfer was not allowed / possible to Badve Grp till Canara Bank claims were not settled. Airotek and Badve Grp transactions between 2015 to 2019 were all job work orders executed by Airotek and the transactions all reflects in the balance sheet. When we signed the MOU / Term Sheet (Ann E) with Badve Grp it was agreed and the valuation of the company Airotek was mutually reached after considering all the liabilities of the company. Hence Badve Grp was liable to pay the liabilities as per our agreed shareholding, which was 60% of the company. But they backed out of the same to pay the liabilities of the company, hence we were left with no choice but to cancel our MOU with them and to settle the money invested by them we had to transfer the land on which the factory was set up of Airotek to Badve Grp for the money they had invested in the company which was settled in the year 2019-2020. As mentioned above we had to pay Badve Grp to settle with them, we had no choice left but to sell the land of our factory to settle with Badve Grp. Hence we had to shift all our machines to a new location, which address is mentioned below. New Address : Gat no. 41/3 , Chimbali, Pune - Nashik Rd. Chakan, Tal - Khed, Pune - 410501 Copy of IEC, Udhyam Certificate, CE Certificate and Installation Certificate are attached (Ann I). Since, we have faced difficulty beyond our control we pray and request that the EO period of the Authorization may be extended by 36mths in order to complete the EO. Our Request: In light of these circumstances explained above, now, we are hopeful and confident to start our business again and will export our products to fulfill the Export Obligations, however your kind help and support from DGFT side i.e. to allow us, the three request, as stated above, in the aforesaid EPCG License No. 3130006257 Dated 06.01.2012 which are reiterated as under: 1. Extension of Validity of License for further period of 36 months to complete the Export Obligation from date endorsement. 2. Change of factory address of installed imported machinery under EPCG Scheme. 3. Amendment in Export Product along with ITCHS Code with Item.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 3130006257 dated 06.01.2012 for a further period of 2 years from the date of endorsement subject to payment of composition fees as per policy provisions. For change of factory address of installed imported machinery and amendment in Export Product with ITCHS code, concerned RA may take suitable action. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Pune)



Case No.52

M/s. Hara-Her Hygiene Pvt. Ltd., Mumbai.

F.No. HQRPRCAPPLY00000760AM26

Meeting No.07AM26 held on 03.07.2025

Subject: EOP Extension against EPCG Authorization No. 0330043020 dated 16.11.2015.

Applicant Statement: Request for Extension of Export Obligation Period (EOP) for 36 Months in against EPCG License No. 0330043020 Dated 16.11.2015. Delay of 3 years Equipment Installation Due to MIDC (Maharashtra Industrial Development Corporation) Land Transfer Issues. Reference: File No. 039602100951AM16. Respected Sir, In January 2015, our long-standing Swiss client, Flawa AG, proposed a joint venture, including the transfer of patented technology to manufacture "Round Cotton Pads" in India. Pursuant to this, we imported specialized capital goods from Switzerland under EPCG License No. 0330043020 dated 16.11.2015 (Duty saved Rs. 3,31,88,269.52 and the Duty utilized Rs. 3,42,07,974 FOB Value in USD 31,40,748). The original Export Obligation Period (EOP) was 6 years until 16.11.2021, with a 2 years extension granted under prevailing FTP provisions, and a further 18 months extension up to 16.05.2025 granted under Public Notice No. 53 dated 20.01.2023. Despite our best intentions, we encountered exceptional delays beyond our control, particularly in the MIDC land transfer process, which significantly impacted the timely installation of imported machinery: Land transfer from MIDC was finalized only on 28.10.2018, and registered officially in February 2019 (transfer letter attached). However, the land acquisition process for the new manufacturing facility faced unexpected hurdles. The seller and MIDC were unable to trace necessary land documents, resulting in a delay of over three years. Ultimately, the plot was transferred to our name in October 2018 and registered officially in February 2019. Due to this, the installation of capital goods was only possible after three years of license issuance, severely affecting our ability to fulfill export obligations within the stipulated time. Once we commissioned the plant we had to do a lot of R&D to give material of world class quality on the end product. The technology we used was very different to most manufacturers in the worlds. We followed a conventional method to produce a premium pad for removal of makeup. The parameters meets the world standard as per the pharmacopeia. The material meets the very stringent Microbiology levels needs for these products. Our product is certified Hypoallergenic in nature by a US Lab. Current Status and Compliance: Despite these challenges, the plant is now fully operational, and we have been successfully exporting Round Cotton Pads to European retailers. In November 2023, US Cotton LLC approached us again to supply the patented product for the US market, having shut down their Swiss operations (Flawa Consumer GmbH) in October 2023. To date, we have exported multiple full container loads and continue to supply on a weekly basis. We give below EO fulfilled as below as on 31.03.2025
Duty Saved Amt.Utilised (1) E.O. as per utilization of Duty Saved Amt. (2) 1st Block Extended vide amendment sheet No.1. dated 06.09.2022 EOP changed from 6 to 8 years vide Amendment sheet No.1 dt.28.07.2022 EOP extended vide

amendment sheet No.2 dt.06.12.2023 Rs.3,42,07.974/- FOB\$ 31,40,748/- 16.11.2019 to 16.11.2021 EO - NIL 16.11.2019 To 16.11.2023 EO - NIL 16.11.2023 To 16.05.2025 EO FOB US\$ - % of EO Fulfillment- Figure upto 31.03.2025 We have structured a production and export plan for the manufacturing of Round Cotton Pads & Absorbent Cotton Wool, aligned with future projections for FY 2025 to 2028 as follows: Financial Year Countries USD INR 2025-26 2026-27 2027-28 Since, we have faced difficulty beyond our control it is requested that the export obligation Period of the authorization May be extended by 3 years in order to complete the export obligation. Request for Extension: In view of these exceptional circumstances, we kindly request your good office to grant an extension of 36 months from the date of endorsement in the EO. We remain fully committed to fulfilling our export obligations and contributing to India's export performance.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043020 dated 16.11.2015 for a further period of 2 years from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.53 M/s. Delphi-TVS Technologies Limited, Tamil Nadu

F.No. HQRPRCAPPLY00007896AM24

Meeting No.07AM26 held on 03.07.2025

Subject: Request for EPCG Authorization Number Wrongly Mentioned in the Shipping Bill against various EPCG Authorization Numbers.

This is defer case of PRC Meeting No.04AM25 held on 03.05.2024 (Case No.05) wherein Committee decided to defer the case to seek a report from RA, Chennai before taking the final decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they are largest manufacturer of automotive component in India. They have obtained 143 EPCG authorizations and hence they could not have a track on the authorization numbers in the export shipping bill endorsement. Due to this, in the shipping bill they have wrongly mentioned the other EPCG authorization number, which is already redeemed. They are requesting to allow condonation of the procedural lapse for mentioning wrong EPCG authorization number in the shipping bill in respect of 8 EPCG authorizations.

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Comments of RA were also seen.

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Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from RA Chennai for taking the decision.

(Action: Applicant/ RA Chennai)

Case No.54 **M/s. Shubham Designs, Gujarat**

F.No. HQRPRCAPPLY00001938AM24

Meeting No.07AM26 held on 03.07.2025

Subject: To allow amendment and revalidation for transferable DFIA No.5211004050 dt.24.01.2023.

This is defer case of PRC Meeting No.28AM24 held on 07.02.2024 (Case No.26) wherein Committee decided to refer the case to EGTF/PC-4 Divisions to verify the submissions of the applicant and resolve the issue being faced by them.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they have mentioned the correct Import HS Code - 54075290 at the time of DFIA file number Application for Import Item Sr. No. 1. After completing the exports by oversight at the time of Application of Transferable DFIA they have mentioned the ITC HS Code as 54075490 instead of 54075290 for Import Item Sr. No. 1. They are unable to amend the HS Code of Import Item Sr. No. 1 in license (No. 5211004050 dt. 24.01.2023) as no procedure / facility is available in Online Portal. They have already raised a complaint in this regard in the DGFT Portal vide Complaint No. 202302200183 dated 23.02.2023 the same stands closed. Hence they are requesting to allow six months revalidation and correction in the ITC HS Code against subject DFIA.

Comments of RA were also seen.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from RA Surat for taking the decision.

(Action: Applicant/ RA Surat)

Case No.55 **M/s. L&T Valves Limited, Tamil Nadu**

F.No. HQRPRCAPPLY00004016AM23

Meeting No.07AM26 held on 03.07.2025

Subject: Relaxation of policy provision to allow MEIS benefit against shipping bills pertaining to the year 2016-2017 to 2019 -2020 which are time barred as eBRCs are yet to be issued and uploaded by bank.

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This is a defer case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.22) wherein Committee decided to refer the case to PC-3 for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We are one of the largest exporters of valves having three star export house status and AEO T2 recognition exporting since 6 decades and over 20 million valves. The online system of DGFT is not accepting the application for MEIS with eligible incentive amount for shipping bills wherein the realization is within three years from date of let exports and the BRCs are not uploaded within three years from date of let exports. We have exported valves under MEIS scheme during financial year 2016-2017, 2017-2018, 2018-2019, 2019-2020 (upto 31.08.2020). The payments are realized within three years from date of let export. We have been continuously following up with our two bankers viz Standard Chartered Bank & Australia and New Zealand Banking group limited for uploading of eBRCs. The bankers have now agreed to upload the eBRCs at their earliest i.e. after three years from date of let exports. We are enclosing herewith :-
a) Statement showing details of shipping bills realized within three years and EBRC?s uploaded beyond three years. b) Positively considered cases on similar ground. c) Copy of Three star export house status certificate, AEO T2, ISO certification and Profile of company. The delay in uploading of BRC is beyond our control, hence we request the PRC to condone the delay in filing MEIS applications so that we can avail our legitimate incentive as we have already passed on price reduction based on estimate/ assumption that we will receive MEIS benefits. In light of above we request the PRC to allow six months time to file MEIS application for all such past exports.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.56 **M/s. Span Aquatic Products, Karnataka**

F.No. HQRPRCAPPLY00012321AM25

Meeting No.07AM26 held on 03.07.2025

Subject: Request for Relaxation of MEIS Application Timeline Due to Non-Transmission of EDI Shipping Bill from Customs to DGFT server.

This is defer case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.43) wherein Committee decided to refer the issue to PC-3 Division for furnish its comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. As per Para 3.15 of HBP 2015-20, Last date of

filing of application for Duty Credit Scrips (a) Application for obtaining Duty Credit Scrip under MEIS shall be filed within a period of: (i) Twelve months from the Let Export (LEO) date or (ii) Three months from the date of: (1) Uploading of EDI shipping bills onto the DGFT server by Customs. (2) Printing/ release of shipping bills for Non-EDI shipping bills. whichever is later, in respect of shipments for which claim is being filed We understand that as per Para 3.15 (a)(ii)(1) of the Handbook of Procedures (HBP) under the Foreign Trade Policy 2015-20, the last date for applying MEIS Duty Credit Scrips is within three months from the date of uploading the EDI shipping bills onto the DGFT server by Customs, in respect of the shipments for which the claim is being filed. However, in our case, the Customs authorities have not yet transmitted the EDI shipping bill number 8880302, dated 14th November 2018, Port code INNML Mangalore Sea port to the DGFT server. Under the previous DGFT MEIS online application system, we could not apply for the MEIS Scrip without transmitting the shipping bill data from Customs to the DGFT server. Additionally, the new DGFT portal now mandates that a relaxation from the Policy Relaxation Committee (PRC) is required to apply for MEIS under such circumstances. This delay in the transmission of the shipping bill is a genuine hardship that is beyond our control and has prevented us from applying for the MEIS Scrip for the aforementioned shipping bill. Considering the circumstances, we request the PRC to intervene and permit us to apply for the MEIS Scrip. We are expecting that DGFT, as a trade facilitator and promoter of exports, will consider our request favorably.

Comments of PC-3 Section were also seen.

Decision: The Committee examined the case on the basis of the statement made by the applicant along with the comments received from Policy-3 Division and discussed the matter at length. Accordingly, the Committee has decided to accede to the request of the firm and allow to apply for MEIS Scrip in respect of Shipping Bill No. 8880302, dated 14th November 2018. The firm shall approach RA/ Policy-3 Division within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Policy-3 Division/ RA Bengaluru)

Case No.57 M/s. Doshion Poly Science Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00000786AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0811001084 dated 19/03/2021.

Applicant Statement: Request to condone delay and permit us to file review application for ratification of norms. (export item weak base anion exchange resin) AA NO. 0811001084 DT 19.03.2021 Sir We present our case as under. 1. NC have rejected our case due to non submission of required additional technical details such as composition of export item, COA of export and import items etc. which we

have already submitted vide our letter dated 20.01.2022 and for your reference we attached copy of the same. 2. As the concerned staff in the export document section left our company, we could not identify the NC rejection and file review plea within the time limit of one year and the last date for filing review petition also expired due to the above reason. we are very sorry for the same. Now we are unable to file the review petition as the system does not allow us to do so. 4) Further please note that NC have already ratified norms for the same product in case of our another AA in the following NC Meeting and copy of the NC RATIFICATION is also attached herewith. S.No. NC Meeting No. NC Meeting date AA No. AA Date 1 NC/ 7/ MEET/ Feb/ 202425/ 12.02.202 0811010479 13.01.2024 2 NC/ 7/ MEET/ Feb/ 202324 27.02.2024 0811006194 04.10.2022 1) We have already completed both exports and imports under the subject AA . We kindly request you to please condone the delay in filing review application and permit us to file review application now and ratify norms as per the earlier ratification of same product.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.58 M/s. Doshion Poly Science Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00000787AM26

Meeting No.07AM26 held on 03.07.2025

Subject: Condonation Of Delay In Filing Review Petition To NC For Ratification Of Norms Of AA against Advance Authorization No. 0811001076 dated 22/03/2021.

Applicant Statement: Request to condone delay and permit us to file review application for ratification of norms. (export item - strong base anion exchange resin) AA NO. 0811001076 DT 22.03.2021 Sir We present our case as under. 1. NC have rejected our case due to non submission of required additional technical details such as composition of export item, COA of export and import items etc. which we have already submitted vide our letter dated 20.01.2022 and for your reference we attached copy of the same. 2. As the concerned staff in the export document section left our company, we could not identify the NC rejection and file review plea within the time limit of one year and the last date for filing review petition also expired due to the above reason. we are very sorry for the same. Now we are unable to file the review petition as the system does not allow us. 1) Further please note that NC have already ratified norms for the same product in case of our another AA in the following NC Meeting and copy of the NC RATIFICATION is also attached herewith. S.No. NC Meeting No. NC Meeting date AA No. AA Date 1 NC/ 7/ MEET/ Feb/ 202324/ 27.02.2024 0811006406 09.11.2022 2) Sir, we have

already completed both exports and imports under the subject AA and as evidence we attached copy of s/bill and bill of entry. We kindly request you to please condone the delay in filing review application and permit us to file review application now and ratify norms as per the earlier ratification of same product

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.59 M/s. Doshion Poly Science Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00000796AM26
Meeting No.07AM26 held on 03.07.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0811001077 dated 22/03/2021.

Applicant Statement: REQUEST TO CONDONE DELAY AND PERMIT US TO FILE REVIEW APPLICATION FOR RATIFICATION OF NORMS. (EXPORT ITEM - STRONG BASE ANIAN EXCHANGE RESIN) AA NO. 0811001077 DT 22.03.2021
Sir We present our case as under. 1. NC have rejected our case due to non submission of required additional technical details such as composition of export item, COA of export and import items etc. which we have already submitted 2. As the concerned staff in the export document section left our company, we could not identify the NC rejection and file review plea within the time limit of one year and the last date for filing review petition also expired due to the above reason. we are very sorry for the same. Now we are unable to file the review petition as the system does not allow us. 1) Further please note that NC have already ratified norms for the same product in case of our another AA in the following NC Meeting and copy of the NC RATIFICATION is also attached herewith. S.No. NC Meeting No. NC Meeting date AA No. AA Date 1 NC/ 7/ MEET/ Apr/ 202526/1/ 16.05.2025 0811012505 29.08.2024 2 NC/ 7/ MEET/ Apr/ 202526/1/ 16.05.2025 0811009041 08.08.2023 2) Sir, we have already completed both exports and imports under the subject AA We kindly request you to please condone the delay in filing review application and permit us to file review application now and ratify norms as per the earlier ratification of same product.

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)



Case No.60 **M/s.Soplar (India) Pvt. Ltd., Bangalore**

F.No. HQRPRCAPPLY00005983AM24

Meeting No.07AM26 held on 03.07.2025

Subject: Closure of Advance Authorization No. 0710104829 dated 05.06.2014.

Applicant Statement: RA did not consider to reduce import duty paid value (duty with interest) from CIF value under BE No 5937766 date 26-04-2014 while working value addition. We submitted manual PRC application in 26-11-2019 with the working for the closure of AA. Ref to your letter no F No. 01/60/162/01/AM-22/misc/prc/100 date Oct 2023.

Comments of RA were also seen.

Decision: Case is withdrawn.

(Action: Applicant)

Case No.61 **M/s. Chemtrade Global Impex Llp, Mumbai**

F.No. HQRPRCAPPLY00013155AM25

Meeting No.07AM26 held on 03.07.2025

Subject: Revalidation of Scrip against RoSCTL Scrip No. 2208020635, 2209001667, 2209002342, 2209004351, 2209005250, 2209005349, 2209005769, 2205013803.

This is a defer case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.73) wherein Committee decided to refer to PC-3 for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Pursuant to court order, we got re-credit of ROSCTL. However, period was short and amount was huge. By the time we got credit lot of time was already expired. Amt involved is 2.78 Cr. We had been doing follow ups for last many months but no success.

Comments of PC-3 was also seen.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek a detailed report from Customs, Pipavav for taking the decision.

(Action: Applicant/ Customs, Pipavav)

Case No.62 **M/s. Satyendra Fibc Private Limited, Gujarat**

F.No. HQRPRCAPPLY00013417AM25

Meeting No.07AM26 held on 03.07.2025



Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3410046350 dated 03/03/2020.

Applicant Statement: I am writing to request an extension of the Advance Licence No. 3410046350, dated 03/09/2020, granted to us for the import of PP Granules & UV Stabilizer Master Batch. The licence was issued on 03/09/2020 with an import validity of 03/09/2021, which was extended to 03/09/2022. We have fulfilled 95.44% of our export obligation (477,223 Kgs) and utilized 71.88% of our import entitlement for Sr. No. 1 item (398,500 Kgs). As per the prorated calculation, we are eligible to import 528,476.75 Kgs, but due to various reasons related to the COVID-19 pandemic, we have fallen short by 129,976.75 Kgs. The unprecedented COVID-19 pandemic has significantly disrupted our operations, including supply chain disruptions, labour shortages, and logistical challenges. Lockdowns, border closures, and transportation restrictions resulted in significant delays in the movement of goods, impacting our ability to receive raw materials. Furthermore, manpower shortages due to employee absenteeism, migrant worker exodus, and social distancing measures reduced our workforce, affecting our production capacity and ability to meet deadlines. Additionally, the personnel handling the Advance Licence profile at that time have since left the organization, resulting in a loss of critical knowledge and expertise that has further complicated our compliance with the licence conditions. Considering these exceptional circumstances, we humbly request that you grant us revalidation of the Advance Licence up to 31/12/2025, enabling us to complete the import. This extension will help mitigate the significant losses we have incurred due to the pandemic.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.63 M/s. Mukta Arts Ltd, Mumbai

F.No. HQREPCGPRAPP00136088AM22

Meeting No.07AM26 held on 03.07.2025

Subject: Relaxation in maintaining the Average EO imposed on the 3 EPCG Authorization No.0330000345 dated 02.06.2000, 0330004540 dated 22.10.2003 and 0330006644 dated 07.09.2004 by treating exports of film content by Tapes / CDs as Service exports and not Physical Exports.

This is a defer case of PRC Meeting No.18AM22 held on 07.12.2021 (Case No.21) wherein Committee decided to defer the case for further examination of provisions of policy period 1997-2007. Thereafter, the case will be placed before PRC for decision.

Applicant Statement: The matter was taken up. The entire submission made by

the applicant was gone through. We are Service Providers and the referred 3 EPCG Licenses have been issued in the years 2000, 2003 and 2004, wherein in terms of Para 5.7.6 of the relevant Policy Service Providers were exempted to maintain Average Export Obligation irrespective of the fact that exports being made in Physical or soft form. Condition for Fulfillment of Export Obligation Para 5.7.6 In case of export of goods relating to handicraft, handlooms, cottage, tiny sector, agriculture, aqua-culture, animal husbandry, floriculture, horticulture, pisciculture, viticulture, poultry, sericulture and services, the export obligation shall be determined in accordance with paragraph 5.1 of the Policy, but the licence holder shall not be required to maintain the average level of exports as specified in paragraph 5.4 (i) and 5.9 of the Policy. With effect from 1st April 2007, vide Public Notice No. 01/2007 dated 19/04/2007, the above para 5.7.6 was amended to exclude Services from the list of exempted categories for maintaining Average Export obligation. As such Service Providers w.e.f. 1st April 2007 were required to maintain the average export obligation. Also we humbly wish to submit that in our case of physical exports, the value of medium (Film, Tape etc.) is negligible whereas the main value is of the content (software). It is significant to note that on 18/05/2011, in case of Licence No. 0330000345 dated 02.06.2000, the Regional Licensing Authority had deleted the Average Export Obligation imposed considering the fact that we are Service Providers. Relevant Amendment Sheet no. 3 confirming the same is attached herewith for your ready reference. However, subsequently they insisted that the same will be exempted only on exports in soft form and not on physical form. It is therefore our request that since our Licenses were issued prior to 1/4/2007, as Service providers we should be exempted from maintaining AEO irrespective of the exports being in physical or soft form. (As attached reasons for Justification in PDF form)

Decision: Committee noted that Policy-V, DGFT HQs has already examined the matter including the documents submitted by the firm. Committee took note of the Policy-V Section, DGFT HQs letter dated 22.09.2023 vide which the RA was directed to take necessary action for refixation of AEP and closure of the cases in terms of the relevant FTP/HBP provision in force at the time of issuance of the subject EPCG authorisations (i.e Para 5.7.4 of extant HBP which stated that the exports made against any EPCG licence shall not be counted for fixation of Average EO)

Accordingly, Committee directed the RA, Mumbai to take necessary action for refixation of AEP and closure of the cases of the subject EPCG authorisations issued to the firm, as per provisions of the Paras 6.5(v) of HBP, 1997-2002 and 5.7.4 of HBP, 2002-2007.

(Action: Applicant/ RA Mumbai)

PH Case No.64

M/s. Piccadily Hotels Private Limited, Delhi

F.No. HQRPRCAPPLY00013426AM25

Meeting No.07AM26 held on 03.07.2025

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Subject: Extension of Total EO Period against EPCG Authorization No. 0530154838 dated 21/02/2011.

This is a defer case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.34) wherein Committee decided to call the firm for Personal Hearing.

The applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 03.07.2025. Mr. Pradeep Singh Rawat, authorized person of the firm appeared through Video Conferencing on behalf of the firm and made the following submissions:-

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Prayer for the Policy relaxation committee to consider: 1. (i) Grant a EOP till 31.03.2025 to fulfill the balance export obligation of Rs. 2,87,01,659/- against the aforementioned license; (ii) Grant wavier of the composition fee in view of the Public Notice No. 53/2015-20 dated 20.01.2023; (iii) Grant wavier of payment of 50% of duty payable in proportion to the unfulfilled export obligation; (iv) Grant onetime relaxation/relief for non-submission of installation certificate within three years from the date of import; and (v) Grant any other relaxation/relief as the PRC may deem fit in the present case The applicant also prays that a personal hearing before the Policy Relaxation Committee may kindly be granted to present their case.

Decision: The Committee examined the submission made by the applicant/ representative and discussed the matter at length. After detailed discussion it was decided to accede to the request of the firm and allow condonation of delay in applying for 1st block extension and EOP extension of EPCG Authorization No. 0530154838 dated 21.02.2011 for a further period up to 31.03.2025 subject to payment of composition fees as per policy provisions. It was also decided to accede to the request for condonation of delay in submission of Installation Certificate subject to payment of composition fees as per policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA)

Case No.65

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|---------------------------------------|-------------------------------|
| (i) M/s Kalp Impex, Maharashtra | F.No. HQRPRCAPPLY0009079AM24 |
| (ii) M/s. Shree Laxmi Udyog. | F.No. HQRPRCAPPLY00012416AM25 |
| (iii) M/s. Jawaharlal and Sons. | F.No. HQRPRCAPPLY00012419AM25 |
| (iv) M/s. Jawahar Exim Limited | F.No. HQRPRCAPPLY00012421AM25 |
| (iv) M/s. Hari Mohan Agro Industries. | F.No. HQRPRCAPPLY00012414AM25 |

Meeting No.07AM26 held on 03.07.2025

Subject: Request for removal of AU Condition of Import Licenses. (Compliance of the Hon'ble High Court of Bombay Order dated 05.12.2024).

These cases were considered in PRC Meeting No.27AM25 held on 06.03.2025 (Case Nos.22,23,24 25 & 26) and Committee decided to defer the case for further inputs from PC-2 Section.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have been issued above license with AU condition for import of 1069.300 MTs of Maize, through STC for CIF value of Rs. 2,97,15,856 (USD 617169) under para 2.11 of [FTP 2009-14e](#) r/w Para 2.59 of HBP. Accordingly, the said license was utilized for importation of said import items during 2009-10. However, Customs intervened and adjudicated the issue for violation of AU condition by passing an OIO dt 28.02.2017 after issuing a Notice dt 09.10.2013. Aggrieved by the said OIL, applicant preferred an appeal befo0re Hon'ble CESTAT, Mumbai, vide appeal no.87321 of 2017. This is also to mention that Ld Jt.DGFT, CLA, New Delhi also issued a SCN dt 27.07.2023, however as per our knowledge the said SCN is not adjudicated so far. These submissions are being made by the applicant light of order passed by Hon'ble Bombay High Court on 09.12.2024 (uploaded on 10.12.2024) in support of removal of Actual User conditions in the captioned license(s) issued for import of maize (pop-corn Exim Code 10059000) under the Tariff Rate Quota Scheme in terms of para 2.11 of the FTP r/w Para 2.59 of the HBP Vol.1 The importers crave leave to submit copy of WP if required by Ld. PRC. In view of the above, being an identical case with complete merits, the applicants filed application for relaxation of AU condition in the subject import license. The Hon'ble PRC in its meeting No.01AM25 dt 04.04.2024 considered the same and rejected the case. The Hon'ble High Court directed petitioners to apply to PRC a proper application as per procedure within four week time and with direction to DGFT/PRC to dispose of application as expeditiously as possible and in event three months from the date of this order.

Comments of PC-2 were also seen, in which it was brought to notice that AU condition had been imposed as per the declarations made in the application form ANF-2B by the STE on behalf of the petitioner, as well as other inputs provided in the application regarding factory address and end products.

Decision: Pursuant to the Order of the Hon'ble High Court of Judicature at Bombay, Committee examined the case on the basis of the statement made by the applicants along with the comments received from Policy-2 Division and discussed the matter at length. Accordingly, the Committee has decided to accede to the request of the firms and relax the Actual User condition against the import licenses issued for import of maize under Tariff Rate Quota. The applicant firms shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicants (M/s Kalp Impex, M/s Shree Laxmi Udyog, Jawaharlal and

Sons, Jawahar Exim Limited, Hari Mohan Agro Industries)/ Concerned RAs)

Case No.66 M/s. Concord Exotic Voyages (India) Pvt. Ltd.

F.No. 01/162/21/AM26/PRC

Meeting No.07AM26 held on 03.07.2025

Subject: Seeking re-validation/transferability of the scrip.

Applicant Statement: The petitioner firm, a private limited company engaged in tourism-related activities, filed had filed Writ petition challenging the "non-transferability" condition imposed on scrips issued under the Served From India Scheme (SFIS) as part of the Foreign Trade Policy (FTP) 2009-14. The Scrips were intended to provide duty credit benefits to service providers for foreign exchange earnings. The petitioner argued that the non-transferability clause restricted their ability to utilize the scrips effectively, particularly for importing motor vehicles, due to additional regulatory constraints such as the mandatory installation of speed governors. The firm approached the PRC seeking re-validation/transferability of the scrips. However, their request was rejected by the PRC citing no genuine hardship faced by the firm. The firm had filed a Writ Petition before the Kerala High Court wherein an Interim Order of status quo with respect to the validity of the SFIS Scrips. In the final order dated 24.02.2025, the Hon'ble High Court of Kerala disposed of the matter and delivered the judgment with directions issued to the petitioner to submit a representation/request to the Director General of Foreign Trade (Respondent 1) and the Policy Relaxation Committee (Respondent 2) within six weeks from 24.02.2025. The representation should detail the petitioner's business activities, operational constraints, and reasons for seeking relaxation of the non-transferability condition under the SFIS. Respondents 1 and 2 were instructed to consider the petitioner's representation and pass appropriate orders **within eight weeks** from the date of receipt of the representation. The Court has opined that the interim order (by which a status quo was maintained on the validity of the scrips) granted by the court on 17.01.2019 (and extended subsequently) was to remain in effect until a final decision is made by Respondents 1 and 2 on the petitioner's representation. The firm vide email dated 25.03.2025 has requested to grant extension of validity of the SFIS scrips till 31.03.2026. If extension is not possible, consider allowing the scrips to be freely transferable, in view of the hardships detailed in the Writ Petition and earlier representations. Mr. John Vithayathil, Advocate from M/s. Joseph & Kuriyan authorized person of the firm appeared through Video Conferencing on behalf of the firm and explained the facts of the case with a request for either revalidation or transferability of the scrips.

Decision: Pursuant to the Order of the Hon'ble High Court of Kerala, Committee examined the case on the basis of the statement made by the applicants along with the comments received from Policy-3 Division and discussed the matter at length. Accordingly, the Committee has decided to accede to the request of the firm and grant the extension of validity of SFIS Scrips till 31.01.2026. The applicant firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Policy-3 Division/ RA Kochi)

Sanjay

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